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क्षेत्रीय कार्यालय

REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा

RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA

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File No. RPCB/RO Bhilwara/ L-97 /Rajkaj Ref No. Through E Mail Date: As per E Sign
Registrar,

Hon'ble National Green Tribunal,
Central Zone Bench, Bhopal

Sub: Regarding Joint report by the committee appointed by Hon'ble NGT (CZ), Bhopal in OA
No 84/2026, in matter of Aman Laddha Vs Rajasthan Pollution Control Board & Ors

Ref:- i. Hon'ble NGT order dated 07.04.2026 & Joint Committee Visit dated 06.05.2026

Sir,

In reference to above subject, it is submitted that Hon'ble NGT in aforesaid matter,
has constituted a joint committee of following officer:-

- One Representative from the District Collector, Bhilwara
- One representative from Member Secretary, Rajasthan State Pollution Control Board, Jaipur
- On representative from Central Pollution Control Board

With the directions to carry out the inspection and submit a factual and action taken report within six weeks.

In continuation to which, it is submitted that, joint committee has carried out site visit on dated 06.05.2026 and report of the same is being forwarded to Hon'ble NGT for perusal and with the request to place the same on record.

Regards

Sincerely,

Encls:- As Above

(Deepak Dhanetwal)

SEE & Regional Officer

Copy to following along with a copy of joint inspection report for information please :-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur
2. District Collector, Bhilwara
3. Sub Divisional Magistrate, Bhilwara, with the request to kindly comply with the recommendations as mentioned in the Joint Report
4. Regional Director, Central Pollution Control Board, Bhopal
5. Sh. Praveen Jain, "Scientist-"C", Regional Directorate, Central Pollution Control Board, Bhopal.
6. Sh. Rohit Sharma, Advocate on behalf of RPCB, with the request to file the report to Hon'ble NGT.



Digitally signed by DEEPAK
DHANETWAL
Designation: Senior
Environmental Engineer
Date: 2026-07-03 15:24:27
IST

Regional Officer

18-19.पन्नाधाय सर्किल. आजादनगर. भीलवाडा

18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara.

For more information related to monitoring of textile process houses visit www.rspcbbhilwara.in

A

REPORT OF THE JOINT COMMITTEE

SUBMITTED IN REFERENCE TO

**HON'BLE NATIONAL GREEN TRIBUNAL (NGT),
BHOPAL BENCH**

ORDER DATED 07.04.2026

IN MATTER OF

O.A. No 84/2026(CZ)

"AMAN LADDHA Vs RAJASTHAN STATE POLLUTION CONTROL BOARD & Ors"

NOMINATED OFFICIALS

1. Sub Divisional Officer, Bhilwara as representative from District Collector, Bhilwara (Rajasthan)
2. Regional Officer, Rajasthan Pollution Control Board, Bhilwara as representative from Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
3. Scientist-"C"- Central Pollution Control Board, Regional Directorate, Bhopal as representative from Central Pollution Control Board,

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Report of the Joint Committee in compliance of Hon'ble National Green Tribunal in the matter of O.A. No 84/2026(CZ), Bhopal Bench vide order dated 07.04.2026, against the writ petition filed and registered at Hon'ble NGT titled "Aman Laddha Vs Rajasthan State Pollution Control Board & Ors ".

1. Aforesaid writ petition has been filed by Sh. Aman Laddha at Hon'ble NGT, with the allegation regarding alleged illegal and environmentally hazardous operation of two tyre retreading units operating under the name "Jai Bajrang Tyre Retreading" within Bhilwara district located at: (1) Iras Choraha, Kota Road, Bhilwara, and (2) NH-79 near Palna Ji Devnarayan Mandir, Bhilwara.
2. It has also been alleged by the petitioner that the said units are engaged in tyre retreading industrial activity, which typically involves the use of boilers and/or electric vulcanization chambers, heating systems, heavy electricity load, and processing of rubber materials. Such activities are known to generate rubber fumes, smoke, particulate matter, and potentially hazardous emissions, which may adversely affect ambient air quality, public health, and the surrounding residential environment.
3. Petitioner has also made a claim that, units are operating without verified statutory environmental permissions, particularly: (a) Consent to Establish (CTE); and (b) Consent to Operate (CTO), as required under the Air (Prevention and Control of Pollution) Act, 1981 and other applicable environmental laws. One of the said units, particularly the unit located at Iras Choraha, appears to be situated in a residential or non-industrial area, thereby raising serious concerns regarding land use violations and zoning regulations.
4. Taking the cognizance of the matter, Central Bench, Bhopal of Hon'ble NGT has issued notices to the respondents in this matter, with the directions to submit the replies within six weeks.
5. Hon'ble NGT has decided to call a report in this matter, thereby constituting a Joint Committee of following officials :-
 - a. **One representative nominated by the District Collector, Bhilwara (Rajasthan)**
 - b. **One representative from the Member Secretary, Rajasthan Pollution Control Board, Jaipur**
 - c. **One representative from Central Pollution Control Board**

With the directions to the committee *"to visit the place and submit the factual and action taken report within six weeks."* And made the RPCB as the Nodal Agency for coordination and logistics support.

6. Further, in continuation to aforesaid order, Member Secretary, Rajasthan State Pollution Control Board, Jaipur vide letter dated 13.04.2026, has appointed Regional Officer, Rajasthan State Pollution Control Board, Bhilwara, as representative and Nodal Officer, in this matter . Copy of order is enclosed as **Annexure-R-1**

7. Further, District Collector, Bhilwara has nominated Sub Divisional Magistrate (SDM), Bhilwara, as his representative for the joint committee vide letter dated 17.04.2026. Copy of order is enclosed as **Annexure-R-2**.
8. Also, Central Pollution Control Board, Bhopal vide its letter dated 20.04.2026 has nominated Sh. Praveen Kumar Jain, Scientist-“C”, as representative on behalf of CPCB. Copy of order is enclosed as **Annexure-R-3**.
9. In continuation to this, as per discussions held among all concerned nominated officials and other stake holders including the petitioner, it has been decided to jointly visit the site on 06.05.2026.
10. This report is being filed by the aforementioned Joint Committee after conducting the field visits of mining lease in question and as mentioned in the writ petition.

BACKGROUND AND SPECIFIC ISSUES IN THIS MATTER

11. As per the petition filed by the petitioner, following allegations have been made:

<u>Details of Petition</u>	<u>Issues Raised</u>
Petition No OA No 84/2026(CZ) , Aman Laddha Vs Rajasthan State Pollution Control Board & Ors	➤ Petitioner in this writ petition has raised issues related to illegal and environmentally hazardous operation of two tyre retreading units operating under the name "Jai Bajrang Tyre Retreading" within Bhilwara district at: (1) Iras Choraha, Kota Road, Bhilwara, and (2) NH-79 near Palna Ji Devnarayan Mandir, Bhilwara. ➤ It has also been mentioned in the writ petition that, Tyre retreading is an industrial process involving the reconditioning of used tyres through heating and vulcanization processes. Such activities generally involve the use of boilers or electric vulcanization chambers along with other industrial machinery. The process involves heating of rubber materials and may result in emission of rubber fumes, smoke and other particulate matter which may affect ambient air quality. The said activities are industrial in nature and require proper regulatory oversight and environmental compliance. ➤ Applicant has also highlighted the fact that, the said units may be operating without proper statutory environmental permissions including Consent to Establish (CTE) and Consent to Operate (CTO), which are mandatory under the Air (Prevention and Control of Pollution) Act, 1981 and operation of such activities without permissions may lead to environmental pollution and health hazards for nearby residents.

	➤ Applicant also made allegations that the unit located at Iras Choraha is situated within or near a residential locality which raises additional concerns regarding land use compliance and environmental safety. The operation of industrial activity involving hazardous chemicals, boiler/electric vulcanization chamber, rubber fumes and smoke in a residential area poses serious risk to health and safety of nearby residents. ➤ Petitioner has also made claim that he has made several complaints to the Rajasthan State pollution Control Board, Bhilwara in this matter and these units are still under operation.
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REDRESSAL ASKED BY THE APPLICANT THROUGH WRIT PETITION FROM HON'BLE NGT

- To direct the Respondent Authorities, particularly the RSPCB, to conduct a detailed inspection of the units **"Jai Bajrang Tyre Retreading"** at (i) Iras Choraha, Bhilwara, and (ii) NH-79 near Palna Ji Devnarayan Mandir, Bhilwara, and submit a report before this Hon'ble Tribunal;
- To direct verification of statutory environmental permissions including CTE and CTO under the Air Act, 1981;
- To direct verification of land use regulations and zoning requirements;
- To direct verification of boiler, electric vulcanization chamber, or any other industrial Machinery and safety compliance;
- To direct verification of electricity load and industrial power connection;
- If units found operating without valid permissions, direct closure of the units in accordance with law;
- To direct recovery of environmental compensation under the Polluter Pays Principle;
- To constitute a Joint Inspection Committee from RSPCB, District Administration and other competent authorities;

DETAILS OF STATUTORY PERMISSIONS/ PAST ACTIONS TAKEN BY THE RESPONDENTS

1. Applicant Sh. Aman Ladhha has register a complaint on Rajasatan Sampark Greivance Redressal portal on dated 13.09.2025 , alleging that a tyre retreading company in the name of M/s Jai Bajrang Tyrre Retreading Company, is operating at Kota Road , Iras, Bhilwara and is the root cause for pollution in the nearby residential area.
2. Upon receiving the complaint, official from the Regional Office, Rajasthan Pollution Control Board, Bhilwara, has visited the site mentioned on dated 06.10.2025, to know the contents of the complaints.
3. During the course of inspection, official of the State Board observed that the unit mentioned in the complaint, was a unit engaged in the tyre retreading activity on

commercial basis. Main door of the unit premises was found in locked condition and official could not entered into the premises. However, from the outside a stack was found installed visible within the unit premises and on the basis of the same it was inferred that, unit might have installed a boiler within the unit and stack, which was visible from the outside was connected to the boiler.

4. Upon inquiring to the project proponent on telephone on the details as mentioned outside the unit , he confirmed that retreading activity was going on at the site. However, it has been informed by the PP that the same will be closed down soon, due to family problems. However, he was directed by the official, to inform the office after removal of plant and machinery.
5. As per the observations made during inspection, it was inferred that unit was in operation without obtaining prior consent to establish/operate from state board, as assumed by the inspection that unit has installed boiler and covered under ambit of consent as per State Boards categorization dated 02.06.2020.
6. On the basis of observations made during the course of inspection, show cause notice has been issued for intended closure directions under relevant sections of Air and/or Water Acts vide letter dated 10.10.2025(Copy of the Inspection Report dated 06.10.2025 and SCN dated 10.10.2025 is enclosed herewith this letter as **Annexure- R -4 & R-5 respectively.**
7. Project Proponent on dated 13.10.2025 has informed the inspecting official telephonically, that they have removed the boiler installed within the premises.
8. In order to verify the claim made by the PP, unit was again inspected by the Board Official on 14.10.2025 and during the course of inspection following observations were made:-
 - a. Unit was found unlocked unlike last inspection dated 06.10.2026.
 - b. No retreading activity was going on at the premises. However, machines like compressor, mixer, press machine etc. was found placed in the unit premises.
 - c. Boiler was found dismantled from the site.

PP was directed by the inspecting official during the course of inspection to obtain prior permission from the State Board, in case of installation any plant and machinery in future, which may be consider as source of emission. Copy of inspection report dated 14.10.2025 is annexed herewith this report as **Annexure- R- 6.**

9. As no retreading activity was observed and all machines were not in operation during the inspection dated 14.10.2025, no action has been taken against the unit by the Rajasthan State Pollution Control Board.
10. Further, vide e mail dated 16.11.2025 and 19.11.2025, complainant Sh. Aman Ladhha, again made allegations that unit M/s Jai Bajrang Tyre Retreading located at Iras, Kota Road is in operation and also made a claim that, another unit in the same name i.e M/s Jai Bajrang Tyre Retreading but different location at Paalna Ji, Near Devnarayan Temple was also engaged in same activity with the boiler. (Copy of e mail dated 16.11.2025 and 19.11.2025 is annexed herewith this report as **Annexure R-7 & R-8)**
11. In order to verify the claim made by the complainant in these e mails, unit located at Iras, Kota road i.e M/s Jai Bajrang Tyre Retreading , was again inspected by the Board official

on dated 19.11.2025 and claim made by the complainant was found baseless as no boiler was found installed at this unit. Findings made by the inspecting official on dated 19.11.2025 at Iras Road unit are as under:-

- a. No boiler was found installed at the unit premises, as claimed by the complainant.
 - b. During the course of visit, unit was found non-operational and no retreading activity was found going on at the site. All machineries were found in non-operational state.
 - c. PP was again directed by the official to not to install any source of emission including boiler without prior permission from the State Board.
12. As alleged by the complainant in its e mail dated 19.11.2025, another unit located at NH-79, Paalna Ji, Near Dev Narayan Temple was also inspected by the Board Official on 19.11.2025 itself.
13. During the course of inspection, following observations were made at unit located at NH-79, Paalna Road, Near Devnarayan Temple on dated 19.11.2025 :-
- a. Unit was found non-operational during the course of inspection
 - b. No boiler was found installed at this unit too.
 - c. Project Proponent, the unit owner, informed that unit has been closed for the last 2-3 months.
 - d. PP has also informed that presently only tyre trading activity is being carried out in the unit and no retreading activity is being conducted.

Inspection report dated 19.11.2025 of both the units is annexed herewith the report as **Annexure R-9.**

14. Complainant Sh. Aman Laddha, gain vide e mail dated 24.02.2026, copy of which is annexed herewith as **Annexure R- 10**, has made an allegation that , both the units are still in operation and alleged that finding as reported in earlier inspection reports are baseless. Copy of e mail dated 24.02.2026, is enclosed herewith this report as **Annexure R-10.**
15. In order to re-verify the claim made by the complainant, it has been decided by the State Board to re inspect both the units in presence of the complainant. In order to do the same, complainant was contacted telephonically by the inspecting official. However, complainant neither attended the call nor made a call back to the inspecting officer. Further, both the units were again re inspected by the Board Official on dated 06.03.2026. During the course of inspection, it has been observed that, unit ,M/s Jai Bajrang Tyre Retreading located at NH-79, Paalnaji, Near Dev Narayan Mandir , was found closed.
16. Another unit in the same name i.e. M/s Jai Bajrang Tyre Retreading located at Iras Circle, Kota Road, Bhilwara was found operational. Observations made by the inspecting officer at this unit, on dated 06.03.2026 are as under :-
- a. Unit was found engaged in cold tyre retreading activity.
 - b. This activity was being carried out with the help of Tyre Buffing Machine and Cold curing Chambers, better known as electric chambers.
 - c. No other activity as alleged by the complainant like, hot vulcanization using vulcanizing press, boiler , steam generation was going on or installed at the unit premises.

Copy of inspection report dated 06.03.2026 is annexed herewith the report as **Annexure R- 11.**

It is worth to mention here that, State Board vide its order dated 30.01.2026, copy of which is annexed herewith this report as **Annexure R-12,** has classified Tyre Retreading activities under White Category of Industries , located at S.No. 148 and are exempted to obtain consent from the State Board, effective from 01.02.2026. However, prior to this unit has covered under Green Category Industry at S.No 75 and was mandated to obtain consent/acknowledgment from the State Board.

SITE OBSERVATIONS OF COMMITTEE

A joint visit of the committee members along with Other Officials of Revenue Department, Central Pollution Control Board, Bhopal and Rajasthan Pollution Control Board, Bhilwara was carried out on dated 06.05.2026. Applicant was also tried to contact to mark his presence during the course of visit of the joint committee. He assured to attend the visit however, during the course of complete visit, he did not joined the committee members to make his points.

Mandate of the committee was decided to address the various issues raised by the applicant into its writ petition along with status of remedies he sought by the Hon'ble NGT.

Joint Committee members has decided to first inspect the unit located at Iras Circle, Kota Road, in the name of M/s Jai Bajrang Tyre Retreading followed by another unit located at NH-79, Paalnaji, Near Devnarayan temple.

A. M/s Jai Bajrang Tyre Retreading, Iras Choraya, Kota Road, Bhilwara

Unit was found non-operational during the course of inspection of the committee. However, during the course of inspection following machineries have been found installed at the site:-

- a. **Electric chambers for curing-02 Nos.**
- b. **Tyre Buffing and Grinding Machine-01 No**

Unit is engaged in tyre buffing activity followed by curing through electric chamber. Used tyres are collected from transporters/fleet operators. Worn tread is removed using buffing machines. Minor cuts and injuries repaired using repair gum/rubber compounds. Waste i.e. Churi generated from buffing activities is being stored in the unit. Upon inquiring, PP has informed the committee members that, this churi is being sell out to tyre pyrolysis plants. However, unit has failed to provide any record of the same.

No other source of air or water emission was observed at the site by the committee members, as no source of flue gas generation and process emission existed. Committee members observed that, though no emission source has been installed by the unit. However, a smell was observed within the unit, which may be due to the curing activity of tyres. PP was directed to adopt suitable measures to mitigate the same, during regular operation of the unit.

Other documentary compliances observed by the committee

- a. Unit has obtained Udyam Registration certificate, duly issued by District Industries Centre, Bhilwara dated 14.10.2025, under the head “**other professional scientific and technical activities**”. As per the details mentioned on this certificate, unit is in operation since 29.07.2020. Copy of the same is annexed herewith as **Annexure R- 13.**

- b. GST Registration Certificate dated 29.07.2020. Copy of the same is annexed herewith as **Annexure R- 14.**
- c. The unit is engaged in tyre retreading activities. As per the Hazardous & Other Wastes(Management and Transboundary Movement) Amendment Rules,2022 and Hazardous & Other Wastes(Management and Transboundary Movement) Amendment Rules,2024, every tyre retreader is required to obtain registration on the CPCB waste tyre EPR Portal and maintaining the record as per rule and filing the return. During the joint inspection, it was observed that the unit had failed to obtain the mandatory registration under the Waste Tyre EPR framework. The Project Proponent could not furnish the EPR Registration details during the inspection.

B. M/s Shri Balaji Tyre Retreading(Old Name - M/s Jai Bajrang Tyre Retreading), NH-79, Paalnaji, Near Dev Narayan Mandir, Bhilwara

This unit was also found non operative during the course of inspection. Two Curing Chambers were found at the site. However, same were not connected to any source of supply such as electricity and/or steam. Other than these machines, no other plant and machinery was found installed by the unit at the site, which can be a probable source of air and/or water emission, which is being used for carrying tyre retreading activities.

As per the Udyam Registration of this unit, issued by Department of Industries, issued vide letter dated 17.11.2025, unit is under commercial production since 01.01.2019.

- **REGARDING TITLE OF LAND: -** Applicant into its writ petition has made an allegations that the unit located at Iras Choraha is situated within or near a residential locality which raises additional concerns regarding land use compliance and environmental safety. It has also been alleged that, the operation of industrial activity involving hazardous chemicals, boiler/electric vulcanization chamber, rubber fumes and smoke in a residential area poses serious risk to health and safety of nearby residents.

In reference to which it has been informed by the SDM, Bhilwara, that unit located at Iras Chauraha , Kota Road, Bhilwara ,in the name of M/s Jai Bajrang Tyre Retreading is established at Khasra No. 3123/2 having land area 0.6449 and title of the land is **"Banjar"** as par khatedari record. Also another unit, located at NH-79, Paalnaji, Near Dev Narayan Mandir, Bhilwara, in the name of M/s Shri Balaji Tyre Retreading, is established at Khasra Number 492/3, having land area 0.5690 Hectare, and title is also **"Banjar"** as per records provided to the joint committee. Copy of the Khatedari records are enclosed as Annexure - **R -15 and 16.** As per the Revenue Department, this title **"Banjar"** comes under the Agricultural Land and as per the Rajasthan Land Revenue Laws and its subsequent amendments, no commercial/industrial activity is permissible to operate on this land.

CONCLUSIONS OF THE COMMITTEE:-

1. The Joint Committee examined all allegations raised by the applicant regarding the alleged illegal and environmentally hazardous operation of two tyre retreading units operating under the names M/s Jai Bajrang Tyre Retreading, Iras Choraha, Kota Road, Bhilwara and M/s Shri Balaji Tyre Retreading, NH-79, Paalnaji, Bhilwara. The Committee

also reviewed previous inspection reports, correspondence, complaints made by the applicant and the remedial actions undertaken by the Rajasthan State Pollution Control Board.

2. With regard to the allegation that both units were operating with boilers, hot vulcanization systems and other emission generating equipment without obtaining statutory environmental permissions, the Joint Committee observed that no boiler, steam generation system, hot vulcanization press or any other combustion-based emission source was found installed at either of the units during the joint inspection. Previous inspections conducted by the Rajasthan State Pollution Control Board on different dates boiler was found installed at M/s Jai bajrang Tyre Reteading , located at Iras Chauraha , Kota Road on 06.10.2025. However, after issuance of Show Cause Notice by the State Board on dated 10.10.2025, latter unit has removed the boiler and verified by officials of State Board on dated 14.10.2025. However, at M/s Jai Bajrang Tyre Retreading Centre, located at NH 79-, Paalnaji, Near Dev Narayan Temple, Bhilwara, no boiler was found installed at any time during the course of previous inspections.

Also, committee members were also not found and boiler at any of the units during the joint visit.

3. The unit located at Iras Choraha was found equipped with tyre buffing machinery and electric curing chamber used for cold retreading operations. The Committee observed that such activity does not involve combustion processes and no source of significant air or water pollution was found operational at the site during inspection.
4. The second unit located at NH-79, Paalnaji was found non-operational. Two Curing Chambers were found at the site. However, same were not connected to any source of supply such as electricity and/or steam. Other than these machines no other plant and machinery was found installed by the unit at the site, which can be a probable source of air and/or water emission, which is being used for carrying tyre retreading activities
5. The allegation that both units were operating without obtaining Consent to Establish (CTE) and Consent to Operate (CTO) was examined. The Committee observed that Rajasthan State Pollution Control Board has classified Tyre Retreading Activities under White Category vide order dated 30.01.2026, effective from 01.02.2026, issued in synchronization with Central Pollution Control Board revised categorization dated 21.01.2026 and such activities are exempted from obtaining consent under the Air Act and Water Act. Therefore, the allegation regarding operation without consent permissions does not survive in the present factual circumstances. However, prior to this unit has covered under Green Category Industry at S.No 75 as per categorization order dated 02.06.2020 and was mandated to obtain consent/acknowledgment from the State Board. Rajasthan State Pollution Control Board shall initiate action, which may include the imposition of Environmental Compensation against the unit M/s Jai Bajrang Tyre Retreading , located at Iras Chauraha, Kota Road, Bhilwara for operation of unit from

06.10.2025(date of first inspection, where boiler was observed) to 14.10.2025(Date of verification of removal of Boiler), without prior permission of the Board.

6. The allegation regarding substantial air pollution, smoke emission and environmental degradation due to boiler operation could not be substantiated during the inspection. No visible emissions, smoke generation, combustion activity or wastewater discharge was observed by the Committee.
7. However, during inspection of the unit, M/s Jai Bajrang Tyre Retreading, Iras Chauraha, Kota Road, Bhilwara, the Committee observed generation of tyre buffing waste (rubber churi). The Project Proponent informed that the waste is being sold to tyre pyrolysis facilities. However, documentary evidence regarding collection, storage, transportation and final disposal/recycling of such waste could not be produced before the Committee. It is recommended by the Committee to direct Rajasthan Pollution Control Board, to issue show cause notice to unit, directing to maintain record of the same.
8. The Committee also observed the presence of odor within the premises of the Iras Chauraha unit, which may be attributable to tyre curing operations and storage of rubber materials. Although no major pollution sources either of Air or of Water were identified, by the committee members.
9. The Committee further observed that the Project Proponent failed to furnish details regarding registration under the Extended Producer Responsibility (EPR) framework applicable to tyre retreading activities as mandated by CPCB guidelines and the applicable provisions of the Hazardous and Other Wastes/Used Tyre management framework. As such unit may be directed to get the registration done under EPR Regime and submit a copy of the same to the competent authorities.
10. With regard to the allegation that the unit at Iras Choraha is situated within a residential area and is violating land use norms, the Revenue Department representative i.e. SDM Bhilwara, who was also a part of the Joint Committee, informed that the land on which the unit is established is recorded as "**Banjar**" land in revenue records. As per the Revenue Department, this title "**Banjar**" comes under the Agricultural Land and as per the Revenue Laws and its subsequent amendments, no commercial/industrial activity is permissible to operate on this land.
11. The Committee also notes that the applicant was informed regarding the joint inspection and was requested to remain present during the site visit. However, the applicant did not participate during the course of inspection to substantiate the allegations raised in the Original Application.
12. Based on the records examined, field verification carried out by the Joint Committee and previous inspections conducted by regulatory authorities, most of the allegations relating to operation of boilers, unauthorized hot vulcanization activity, significant air pollution and operation of both units without environmental permissions could not be substantiated during the investigation.

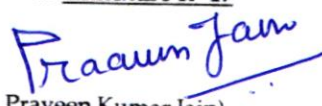
13. Nevertheless, certain deficiencies relating to waste management documentation, EPR compliance and absence of odor control measures were observed, which require corrective action by the Project Proponent.

RECOMMENDATIONS OF THE JOINT COMMITTEE

1. M/s Jai Bajrang Tyre Retreading, Iras Choraha, Bhilwara shall maintain complete records regarding generation, storage, transportation and disposal/recycling of tyre buffing waste (rubber churi) and shall ensure that the waste is handed over only to authorized recyclers, registered tyre pyrolysis units or other entities authorized under applicable environmental regulations.
2. The Project Proponent shall obtain and maintain compliance under the applicable Extended Producer Responsibility (EPR) framework prescribed by CPCB and furnish documentary evidence thereof to Rajasthan State Pollution Control Board within a stipulated period of 30 days.
3. The unit shall implement suitable housekeeping, ventilation and odour mitigation measures within the premises to minimize nuisance caused by tyre curing operations and storage of rubber materials.
4. Rajasthan State Pollution Control Board shall conduct a follow-up inspection within six months to verify compliance of the directions relating to EPR registration, waste management records and odour mitigation measures.
5. Rajasthan State Pollution Control Board shall initiate action, which may include the imposition of Environmental Compensation against the unit M/s Jai Bajrang Tyre Retreading, located at Iras Chauraha, Kota Road, Bhilwara for operation of unit from 06.10.2025 (date of first inspection, where boiler was observed) to 14.10.2025 (Date of verification of removal of Boiler), without prior permission of the Board.
6. In the event that any future inspection reveals installation of boilers, hot vulcanization systems or any additional emission generating process requiring statutory permissions, the Project Proponent shall obtain all applicable approvals from the competent authorities prior to commencement of such activities.
7. The District Administration and Rajasthan State Pollution Control Board may continue periodic surveillance of the unit to ensure that the nature of activity remains within the scope of the White Category classification and does not result in environmental pollution.
8. As both the units are carrying out commercial/industrial activities at Agricultural Land without prior conversion/permission from Revenue department, as such Revenue Department/Urban Improvement Trust (UIT), Bhilwara may be directed to initiate action against both the units as per Revenue Laws.

Accordingly, the Joint Committee respectfully submits the above findings, conclusions and recommendations before the Hon'ble National Green Tribunal for its kind consideration.

Copy of Photographs of inspection carried out by Joint Committee is Hereby as Annexed as Annexure R-17


(Praveen Kumar Jain)
Scientist-"C",
CPCB, Bhopal


(Deepak Dhanetwal)
Regional Officer,
Rajasthan Pollution Control
Board, Bhilwara


(Arun Kumar Jain, RAS)
SDM, Bhilwara

Rajasthan Pollution Control Board

क्रमांक: प- F.10 (825) RPCB/Legal/NGT/2026/ 53-60

दिनांक: 09-04-2026

आदेश

- विषय- i. वाद/याचिका/अपील सं0: ORIGINAL APPLICATION/APPLICATION/84/2026
 ii. याची/वादी/अपीलार्थी: AMAN LADDHA
 iii. प्रत्यर्थी/प्रतिवादी: RAJASTHAN POLLUTION CONTROL BOARD
 iv. न्यायालय का नाम: NATIONAL GREEN TRIBUNAL (NGT), Bhopal

दीवानी प्रक्रिया संहिता, 1908 -(केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 / XXIX के नियम 1 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवक्तियों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :

प्रभारी अधिकारी/समन्वयक का नाम: Mr. DEEPAK DHANETWAL

पदनाम: Others (Regional Officer, Regional Office, RSPCB, Bhilwara)

Mobile No / Email: 9785291723 / DEEPAK.DHANETWAL@rajasthan.gov.in

प्रभारी अधिकारी/समन्वयक को यह व्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:

1. प्रकरण के तथ्यों के संदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
2. प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम// विनियम/परिपत्र /दिशा-निर्देश /अधिसूचना /आदेश /सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
3. प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
4. प्रभारी अधिकारी/समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अभिभाषक को प्रकरण का ब्रीफ, प्रभारी अधिकारी/समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय/उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
5. न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावे, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
6. प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैनल लॉयर/स्टेंडिंग कॉउन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।

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7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुसंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करावेंगे।
8. प्रभारी अधिकारी/समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/अनुमोदन विधिज्ञा हेतु प्रशासनिक अनुभाग को प्रस्तुत किया जावेगा।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण एवं नवीनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित की गई सुनवाई की तारीख, प्रकरण की प्रगति एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को सदैव अवगत रखेंगे।
11. प्रभारी अधिकारी/समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित हो कर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम प्रगति प्रशासनिक अनुभाग/सम्बन्धित कार्यालय/अधिकारी से ज्ञात करके न्यायालय में प्रस्तुत करावेंगे। अतः प्रभारी अधिकारी/समन्वयक प्रकरण की नवीनतम जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी/समन्वयक प्रत्येक तारीख पेशी की कार्यवाही विवरण एवं आगामी तारीख पेशी का अंकन पत्रावली पर अंकित कर विभाग को अवगत करावेंगे और LITES के प्रपत्र 3 में आगामी तारीख का व्यक्तिशः इन्द्राज करवायेंगे।
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश, निर्देश, निर्णय पारित होने पर विभाग को उसके तथ्यों सहित उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक न्यायालय के उक्त निर्देश/आदेश/निर्णय की प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को आवेदन प्रस्तुत करेंगे।
14. प्रभारी अधिकारी/समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरुद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी/समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी/समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी/समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी/समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों की उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

(Kapil Chandrawal)

Member Secretary

Signature valid

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Designation: Member Secretary
Date: 2026.04.11 17:15:51 IST
Reason: Approved

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दिनांक: 09-04-2026

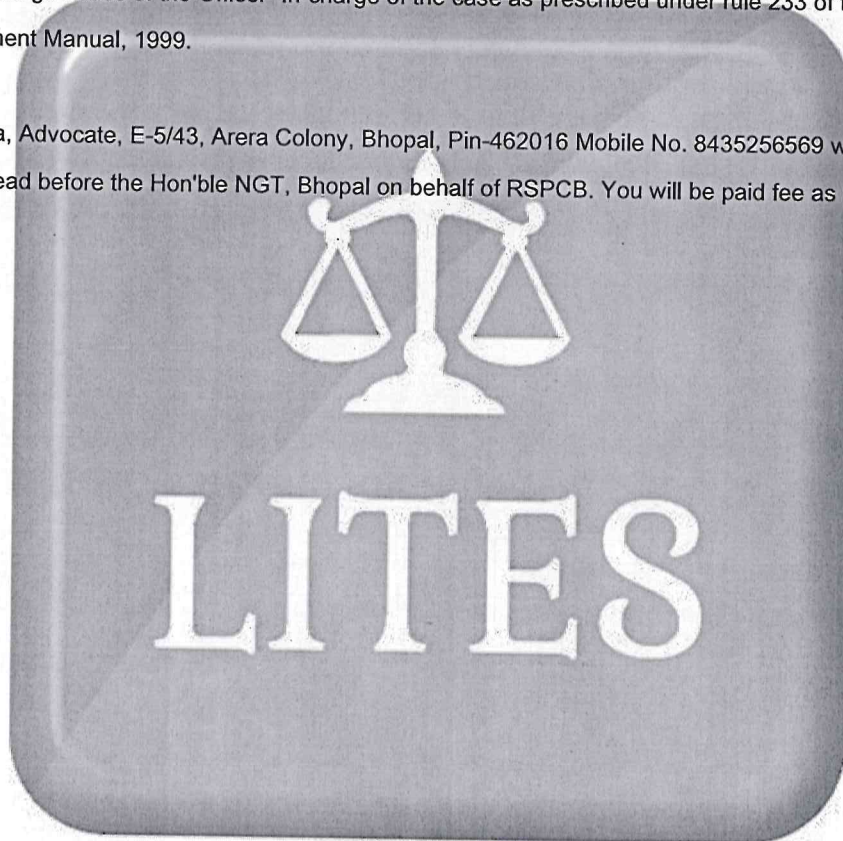
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प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhilwara, appointed as OIC on behalf of RSPCB with the direction to prepare the parawise factual report, contact the counsel of the State Board and get the draft reply so that same may be filed with approval of competent authority before Hon'ble National Green Tribunal, Bhopal. The OIC is also directed to discharge duties of the Officer -In-charge of the case as prescribed under rule 233 of the Rajasthan Law and Legal Affair Department Manual, 1999.

2. Shri Rohit Sharma, Advocate, E-5/43, Arera Colony, Bhopal, Pin-462016 Mobile No. 8435256569 with the request to file the reply, act and plead before the Hon'ble NGT, Bhopal on behalf of RSPCB. You will be paid fee as per RSPCB office order dated 05.03.2020.

Member Secretary 9/4



Signature valid

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NGT / URGENT

राजस्थान सरकार
कार्यालय जिला मजिस्ट्रेट, भीलवाड़ा
 क्रमांक: न्याय/NGT/प्र0सं0/84-26/2026/22950 दिनांक: 17/04/2026

आदेश

मा. राष्ट्रीय हरित अधिकरण, भोपाल के प्रकरण संख्या 84/2026 अनवान अमन लड़ा बनाम राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड और अन्य में निर्णय दिनांक 07.04.2026 की पालना में अद्योहस्ताक्षरकर्ता की ओर से **उपखण्ड अधिकारी, भीलवाड़ा** को सयुक्त समिति में प्रतिनिधि नियुक्त किया जाता है तथा **क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण मण्डल, भीलवाड़ा** का प्रकरण में पैरवी/प्रतिरक्षण की कार्यवाही हेतु प्रभारी अधिकारी/समन्वयक नियुक्त किया जाकर निर्देशित किया जाता है कि प्रकरण में राजकीय अधिवक्ता से सम्पर्क कर पैरवी/प्रतिरक्षण की कार्यवाही करावें एवं निर्धारित समय सीमा में अनुपालना प्रस्तुत कर, सम्पादित कार्यवाही से इस कार्यालय को अवगत करावें।

(जसमीत सिंह संधू)
 जिला मजिस्ट्रेट
 भीलवाड़ा

प्रतिलिपि:-

1. रजिस्ट्रार महोदय, माननीय राष्ट्रीय हरित अधिकरण, सेंट्रल जोनल बेंच, तृतीय तल, राज्य सूचना आयोग भवन, अरेरा हिल्स, भोपाल-462011
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल
4. प्रभारी अधिकारी, विधि अनुभाग, का.हा.।
5. उपखण्ड अधिकारी भीलवाड़ा को पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
6. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण मण्डल, भीलवाड़ा (प्रभारी अधिकारी) को पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
7. राजकीय अधिवक्ता, मा. राष्ट्रीय हरित अधिकरण, भोपाल।

जिला मजिस्ट्रेट
 भीलवाड़ा

Signature valid

Digitally signed by Jasmeet Singh Sandhu
 Designation : Collector & District Magistrate
 Date: 2026.04.17 16:01:13 IST
 Reason: Approved

RajKaj Ref No.:
 21658449
 M e-Sign



Item No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)**

Original Application No.84/2026(CZ)

Aman Laddha

Applicant(s)

Vs.

Rajasthan State Pollution Control Board & Ors.

Respondent(s)

Date of Hearing: 07.04.2026

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): None

For Respondent(s): None

ORDER

1. The grievance of the applicant is against the alleged illegal and environmentally hazardous operation of two tyre retreading units operating under the name "Jai Bajrang Tyre Retreading" within Bhilwara district. The said units are located at: (1) Iras Choraha, Kota Road, Bhilwara, Rajasthan, and (2) NH-79 near Palna Ji Devnarayan Mandir, Bhilwara, Rajasthan. And the said units are engaged in tyre retreading industrial activity, which typically involves the use of boilers and/or electric vulcanization chambers, heating systems, heavy electricity load, and processing of rubber materials. Such activities are known to generate rubber fumes, smoke, particulate matter, and potentially hazardous emissions, which may adversely affect ambient air quality, public health, and the surrounding residential environment.

2. It is further contended that units are operating without verified statutory environmental permissions, particularly: (a) Consent to Establish (CTE); and (b) Consent to Operate (CTO), as required under the Air (Prevention and Control of Pollution) Act, 1981 and other applicable environmental laws. One of the said units, particularly the unit located at Iras Choraha, appears to be situated in a residential or non-industrial area, thereby raising serious concerns regarding land use violations and zoning regulations.
3. It is further argued that the units were found operating without CTE and CTO and a show cause notice for intended closure was issued under Section 31 A of Air (Prevention & Control of Pollution) Act, 1981 and 33 A of the Water (Prevention & Control of Pollution) Act, 1974.
4. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.
5. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
6. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
7. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - (i) One representative from the District Collector, Bhilwara (Rajasthan)
 - (ii) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
 - (iii) One representative from the Central Pollution Control Board,
8. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

9. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.
10. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on 9th July, 2026.

Sheo Kumar Singh, JM

Dr. Prashant Gargava, EM

07th April, 2026,
Original Application No.84/2026(CZ)
K

1791
18/4/26

Section	21/4
DM/ADM	
Date:	13 APR 2026
Admin officer	
Inward No.	



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Dongri, Jaipur-302004
Phone : 0141-2716804, 2716800 e-mail : membersecretary@rpcb.nic.in

Helpline No.: 0141-2716877

No. F.10 (825) RPCB/Legal/NGT/2026/ 61-63

Date: 13/04/26

Regional Officer,
Rajasthan State Pollution Control Board,
Bhilwara
Mobile No.: 9785291723
Email: rorpcb.bhilwara@gmail.com.

Subject: - Nomination of Member as well as Nodal Officer to Joint Committee in compliance with the Order dated 07.04.2026 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 84/2026 (CZ), titled Aman Laddha V/s RSPCB & Ors

This is with reference to the subject cited above. The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide its order dated 07.04.2026 in Original Application No. 84/2026 (CZ), has constituted a Joint Committee and directed as follows:

7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
 - (i) One representative from the District Collector, Bhilwara (Rajasthan)
 - (ii) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
 - (iii) One representative from the Central Pollution Control Board,
8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

In compliance with the above directions of the Hon'ble Tribunal, you are hereby appointed as the Member as well as Nodal Officer representing the Rajasthan State Pollution Control Board in the aforesaid Joint Committee. You are directed to coordinate with all concerned authorities and ensure timely submission of the report in accordance with the directions of the Hon'ble Tribunal.

A copy of the Tribunal's order dated 07.04.2026 is enclosed herewith for your ready reference and necessary action in the matter.

Encls-As above.

(Kapil Chandrawal)
Member Secretary

Copy to following for information and necessary action:

1. District Collector, Bhilwara, Rajasthan.
2. Regional Director, Regional Directorate (Central) Central Pollution Control Board, Bhopal

Signature valid

Digitally signed by Kapil Chandrawa
Designation: Member Secretary
Date: 2026.04.13 15:50 IST
Reason: Approved

RajKaj Ref No.:
21521570
eSign 1.0





क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM/13012/28/2026-LAW-RD-BHOPAL/25635/ 65

दिनांक: 20 अप्रैल, 2026

प्रति,

Most urgent
 NGT Case

✓ सदस्य सचिव
 राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
 ए-4, इंस्टीट्यूशनल एरिया
 झालाना डूंगरी
 जयपुर - 302004

विषय: NGT OA No. 84/2026(CZ) "Aman Laddha Vs. Rajasthan State Pollution Control Board & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 07/04/2026

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 07/04/2026 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें जिला कलेक्टर, भीलवाड़ा, सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड तथा केंद्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति द्वारा स्थल निरीक्षण करने के उपरांत Factual & Action Taken Report तैयार कर माननीय एन.जी.टी. के समक्ष प्रस्तुत करनी होगी। उक्त प्रकरण में राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी। प्रकरण में सुनवाई की अगली तिथि दिनांक 09/07/2026 को नियत की गई है।

उक्त कार्य हेतु इस कार्यालय से श्री प्रवीण कुमार जैन, वैज्ञानिक 'ग' (मोबाइल नं.- 7746826294,, ईमेल- praveen.cpcb@nic.in) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें।

भवदीय,


 28/04/26
 (डॉ. अजीत कुमार विद्यार्थी)
 क्षेत्रीय निदेशक

प्रतिलिपि:

- | | | |
|--|---|--------------------------|
| 1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली | } | की ओर कृपया सूचनार्थ |
| 2. क्षेत्रीय अधिकारी, रा.रा.प्र.नि.बो. भीलवाड़ा | | की ओर कृपया सूचनार्थ एवं |
| 3. श्री प्रवीण कुमार जैन, वैज्ञानिक 'ग' के.प्र.नि.बो., भोपाल | | आवश्यक कार्यवाही हेतु। |

क्षेत्रीय निदेशक

“राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है”

पता: “परिवेश भवन”

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

ईपीएबीएक्स : 0755-2775385, 2775386

क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384

ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

“सिंगल यूज प्लास्टिक” का करें बहिष्कार”

मुख्यालय:

परिवेश भवन

पूर्वी अर्जुन नगर, दिल्ली-110032

दूरभाष क्र : 011-43102030

Item No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)**

Original Application No.84/2026(CZ)

Aman Laddha

Applicant(s)

Vs.

Rajasthan State Pollution Control Board & Ors.

Respondent(s)

Date of Hearing: 07.04.2026

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): None

For Respondent(s): None

ORDER

1. The grievance of the applicant are against the alleged illegal and environmentally hazardous operation of two tyre retreading units operating under the name "Jai Bajrang Tyre Retreading" within Bhilwara district. The said units are located at: (1) Iras Choraha, Kota Road, Bhilwara, Rajasthan, and (2) NH-79 near Palna Ji Devnarayan Mandir, Bhilwara, Rajasthan. And the said units are engaged in tyre retreading industrial activity, which typically involves the use of boilers and/or electric vulcanization chambers, heating systems, heavy electricity load, and processing of rubber materials. Such activities are known to generate rubber fumes, smoke, particulate matter, and potentially hazardous emissions, which may adversely affect ambient air quality, public health, and the surrounding residential environment.

2. It is further contended that units are operating without verified statutory environmental permissions, particularly: (a) Consent to Establish (CTE); and (b) Consent to Operate (CTO), as required under the Air (Prevention and Control of Pollution) Act, 1981 and other applicable environmental laws. One of the said units, particularly the unit located at Iras Choraha, appears to be situated in a residential or non-industrial area, thereby raising serious concerns regarding land use violations and zoning regulations.
3. It is further argued that the units were found operating without CTE and CTO and a show cause notice for intended closure was issued under Section 31 A of Air (Prevention & Control of Pollution) Act, 1981 and 33 A of the Water (Prevention & Control of Pollution) Act, 1974.
4. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.
5. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
6. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
7. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - (i) One representative from the District Collector, Bhilwara (Rajasthan)
 - (ii) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
 - (iii) One representative from the Central Pollution Control Board,
8. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

9. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.
10. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **9th July, 2026**.

Sheo Kumar Singh, JM

Dr. Prashant Gargava, EM

07th April, 2026,
Original Application No.84/2026(CZ)
K

Open-18

क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मंडल , भीलवाड़ा

निरीक्षण प्रतिवेदन

क्षेत्रीय कार्यालय, भीलवाड़ा में परिवादी श्री अमन लड्डा, वर्धमान कॉलोनी द्वारा ईमेल के माध्यम से दर्ज परिवाद दिनांक 13.09.2025 वास्ते "जय बजरंग टायर रिट्रेडिंग कोटा रोड, ईरास भीलवाड़ा के आवासीय क्षेत्र में संचालित होकर प्रदूषण फैलाये जाने के क्रम में" के सत्यापन हेतु क्षेत्रीय अधिकारी महोदय के निर्देशों की अनुपालना में दिनांक 06.10.2025 को मौके का निरीक्षण किया गया।

1. मौके पर पाया गया की मैसर्स बजरंग टायर रिट्रेडिंग के मुख्य द्वार पर ताला लगा हुआ था, अतः इकाई बंद अवस्था में पाई गई एवं बाहर से देखने पर पाया गया कि इकाई परिसर की छत पर एक चिमनी लगी हुई थी जिससे यह प्रतीत होता है कि वहां वायु प्रदूषण का स्रोत स्थापित है।
2. दीवार पर लिखे मोबाइल नंबर 9829666963 पर संपर्क करने पर उद्योग/इकाई प्रतिनिधि ने बताया कि पारिवारिक कारणों से उनके द्वारा इकाई को कुछ समय के लिए बंद कर दिया गया है एवं वार्ता के दौरान यह भी बताया कि इस स्थान पर वे टायर रिट्रेडिंग का कार्य कर रहे हैं परंतु जल्द ही वे इस कार्य को बंद करेंगे।
3. इकाई बंद अवस्था में पाए जाने के कारण ध्वनि स्तर का मापन नहीं किया जा सका जब भी इकाई संचालित करे तो मंडल को सूचित करें इस बाबत प्रतिनिधि को मोबाइल पर हिदायत दी गई।

मौका रिपोर्ट आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Shubhi

(श्वेता दाधीच)
वैज्ञानिक अधिकारी

C/S *C/S*
(दीपक धनेटवाल)
क्षेत्रीय अधिकारी





राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
Email:-rorpcb.bhilwara@gmail.com
www.environment.rajasthan.gov.in



Registered Letter/Post

RPCB/RO-Bhilwara/BHL/Gen -15/ 2346

Date - 10.10.25

M/s Jai Bajrang Tyre Retreading,
Iras, Kota Road, Infornt of Orica Resort
Tehsil&:District:Bhilwara

ab - Show Cause notice for intended closure directions under the provisions of section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 for your unit at aforesaid address.

Ref - Inspected your unit on 06.10.2025

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") and Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as the "Water Act") for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air and Water Act came in to force in whole of the State of Rajasthan w.e.f. 16/05/1981 and 23/03/1974 respectively.
2. And whereas the Air and Water Act have enacted to provide for the prevention, control and abatement of air and water.
3. And whereas keeping this in view the Board has been conferred powers to take such steps as are deemed necessary for the prevention, control & abatement of air and water pollution.
4. And whereas, it was found that you have installed and operated source of air pollution i.e. chimney with stack and causing air pollution
5. That you have established and operated tyre retreading unit without obtaining prior Consent to Establish & Consent to Operate.
6. And whereas the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act and 33(A) of the Water in performance of its functions under the said Act's, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - a) As to why, operation of the unit should not be closed down.
 - b) Close down the process/industry/ plant occupied/operated by you forthwith.
 - c) Authorities responsible for supplying of electricity and water or providing any other facilities services to plant/facilities are directed to immediately discontinue the facilities/services and seal DG sets.



क्षेत्रीय कार्यालय
REGIONAL OFFICE

29

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA
Email:-rorpcb.bhilwara@gmail.com
www.environment.rajasthan.gov.in



In view of above, you are directed to apply & obtained consent, under the provision of Air Act' 1981 & Water Act' 1974 from the Board.

If you have any objections against aforesaid intended action, you may submit your reply to this office **within 15 days from the date of issue of notice**, failing which intended actions shall be initiated without any further notice.


(Deepak Dhanetwal)
Regional Officer

Copy to: - Master File

Regional Officer

क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियंत्रण मंडल , भीलवाड़ा

निरीक्षण प्रतिवेदन

क्षेत्रीय कार्यालय, भीलवाड़ा में परिवारी श्री अमन लड्डा, वर्धमान कॉलोनी द्वारा ईमेल के माध्यम से दिनांक 13.09.2025 के क्रम में पुनः प्राप्त परिवार/शिकायत वास्ते "जय बजरंग टायर रिट्रेडिंग" कोटा रोड ईरास भीलवाड़ा का पुनः निरीक्षण दिनांक 14.10.2025 को किया गया -

1. मौके पर पाया गया कि मैसर्स बजरंग टायर रिट्रेडिंग में प्रवेश द्वार पर टायर रखे हुए थे। मौके पर इकाई में कोई कार्य नहीं किया जा रहा था, परंतु वहां पर कंप्रेसर, मिक्सर, प्रेस मशीन इत्यादि स्थापित पाए गए हैं।
2. उद्योग प्रतिनिधि से मौके पर वार्ता करने पर बताया गया कि उनके द्वारा बॉयलर हटा दिया गया है, वह शीघ्र ही वह इस कार्य को पूर्णतया बंद कर देंगे।
3. उद्योग प्रतिनिधि को मौके पर पाबन्द किया गया कि वह इकाई परिसर में भविष्य में भी किसी प्रकार की ऐसी मशीन का उपयोग/संचालन नहीं करेंगे जिससे जल एवं वायु प्रदूषण तत्वों का उत्सर्जन होने की संभावना प्रतीत होती हो।
इकाई में कोई कार्य मौके पर नहीं होना पाया जाने एवं मशीनों के बंद होने के कारण ध्वनि स्तर का मापन नहीं किया जा सका।



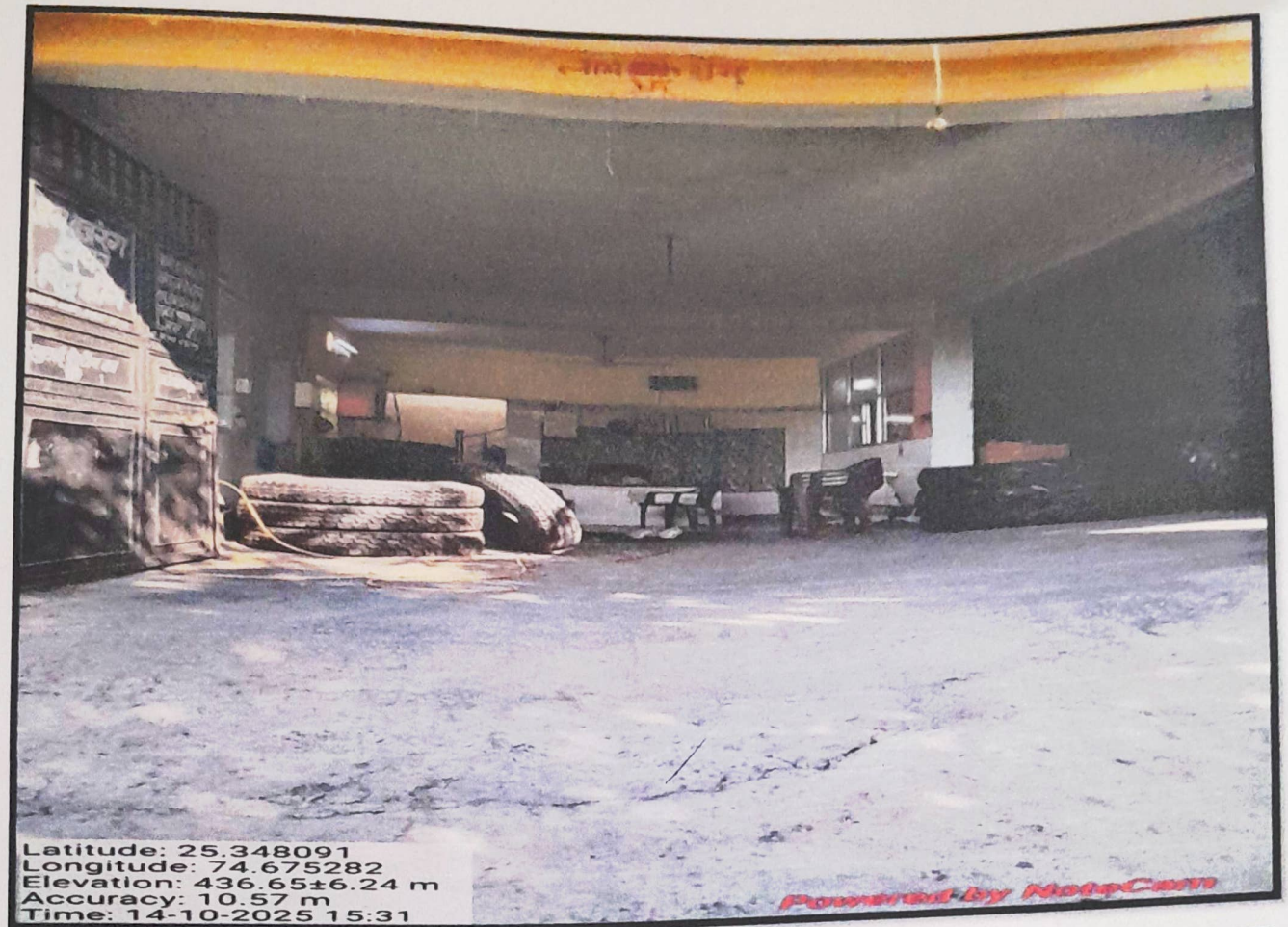
(श्वेता दाधीच)

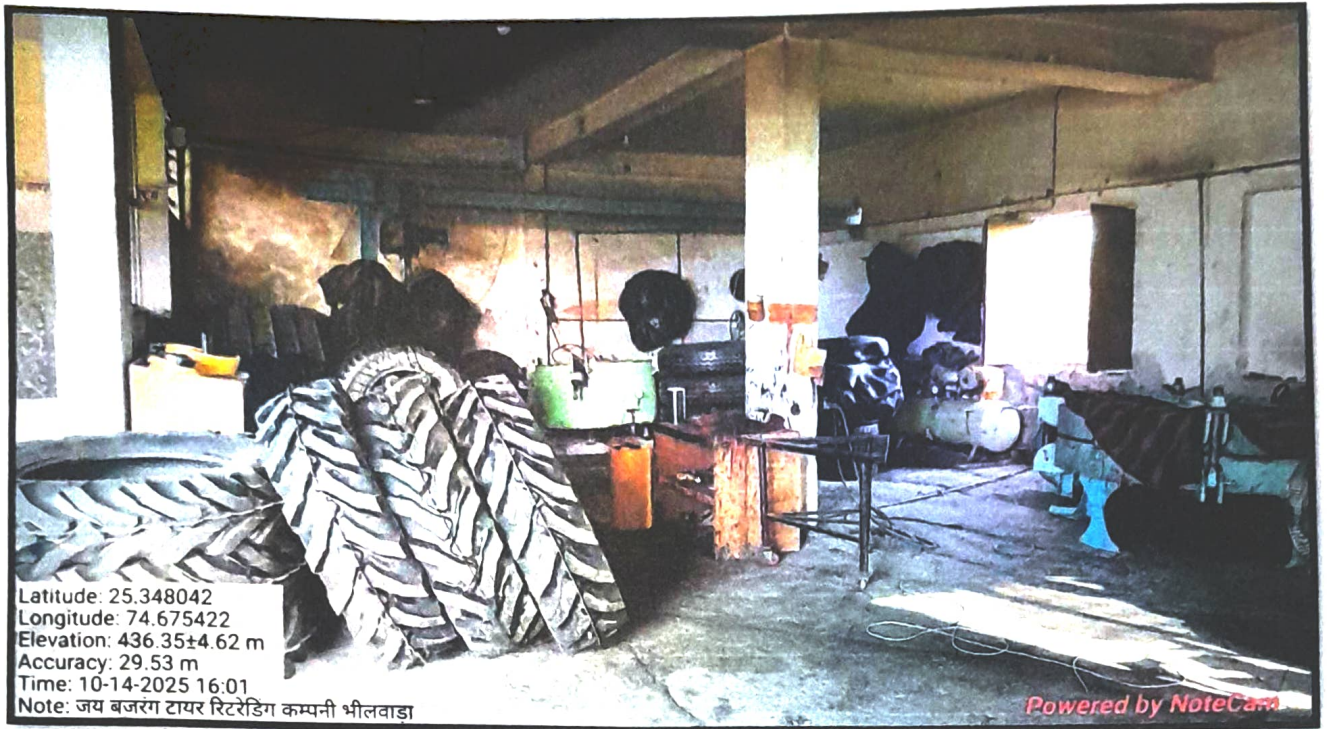
वैज्ञानिक अधिकारी

C/S

(दीपक धनेटकर)
क्षेत्रीय अधिकारी









भीलवाड़ा जिले में "Jai Bajrang Tyre Retreading" की NH-79, पलना (देव नारायण मंदिर के सामने) स्थित अवैध यूनिट के अभी भी संचालित होने तथा संबंधित विभागों द्वारा मिलीभगत/लापरवाही की आशंका के संबंध में।

Kc Inter <onlinekcinter@gmail.com>

Sun, Nov 16, 2025 at 7:39 PM

To: rorpcb.bhilwara@gmail.com

Cc: collector-bhilwara@rajasthan.gov.in, acbraj@raj.nic.in

To,

The Officer-in-Charge,
(Concerned Department – Anti-Corruption Bureau / Pollution Control Board / Boilers Department / District Collector / PESO / Fire Department / Superintendent of Police)
Government of Rajasthan

Subject:

Request for Immediate High-Level Investigation into Corruption, False Inspection Reports, and Illegal Operation of a Hazardous Tyre Retreading Factory – "Jai Bajrang Tyre Retreading", Bhilwara (Rajasthan)

Respected Sir/Madam,

I, Aman Laddha, resident of 92, Vardhman Colony, Street No. 8, Bhilwara – 311001 (Rajasthan), hereby submit this representation to bring to your attention a serious case involving corruption, departmental collusion, and deliberate falsification of inspection reports to protect an illegally operating and environmentally hazardous industrial unit.

1 Background of the Case:

1. A business named "Jai Bajrang Tyre Retreading" (owned by the same individual) has been operating two separate illegal units within Bhilwara District:

(A) Iras, Kota Road, opposite Orica Resort (Residential Zone)

(B) NH-79, Palna ji, In Front of palna Devnarayan Mandir (Highway Zone)

2. Both locations fall outside any notified Industrial Zone. Despite this, the owner has been operating tyre retreading units involving the use of boilers, volatile solvents (toluene, rubber adhesives, naphtha), and other hazardous materials, posing serious risks to human life, public safety, and the environment.

3. Based on my earlier complaints submitted to the Pollution Control Board, Boilers Department, PESO, Fire Department, and an inspection was conducted at the Iras (Kota Road) unit, where the boiler was dismantled and operations were suspended.

I possess dated photographic evidence of this action.

4. However, the same owner has now restarted identical illegal operations at the NH-79 (Palna) site. Shockingly, the concerned departments have submitted false inspection reports claiming that "no boiler was found at the site," clearly indicating departmental collusion and intentional dereliction of duty.

2 Evidence of Collusion:

Both factories are owned by the same individual and carry out identical activities.

It is illogical and implausible that one site was found violating laws while the other was "clear."

RTI replies received from the Boilers and Pollution Departments contradict ground realities and available evidence.

This strongly suggests falsification of inspection reports in exchange for illegal gratification or undue influence.

Such actions constitute a prima facie offence under the Prevention of Corruption Act, 1988, particularly Sections 7, 13(1) (d), and 13(2) — misuse of official position for pecuniary advantage and willful omission to perform duty.

3 Reliefs / Action Requested:

I respectfully request that your office:

1. Constitute a high-level joint investigation team (including ACB / Collector / PCB / Boilers / PESO / Police) to re-inspect both sites — Iras (Kota Road) and NH-79 (Palna) — within 72 hours.
2. Ensure the presence of police personnel during inspection to prevent evidence tampering.
3. Seize all relevant inspection records, communication logs, and field diaries of the concerned officers to verify whether actual site visits occurred.
4. Initiate criminal proceedings under the Prevention of Corruption Act, 1988 against any official found guilty of submitting a false report or suppressing evidence.
5. Issue an immediate sealing / closure order for the illegal unit operating at NH-79 (Palna), Bhilwara.
6. Provide a Diary / Acknowledgment Number for this complaint and share a written action report within 10 working days.

4 Confidentiality Request:

I request that my identity be kept strictly confidential, as I have genuine concerns of retaliation or harassment from the factory owner and associated parties.

5 Enclosures (Annexures):

No. Particulars

- 1 Photographs showing dismantled boiler at Iras unit (dated evidence)
- 2 Copies of previous complaints to PCB, Boilers, Collector, etc.
- 3 RTI applications and departmental replies contradicting facts
- 4 Proof of dispatch (Speed Post & Email receipts)
- 5 Identity proof (for official verification only – confidential)

6 Legal Reference:

This case involves violations under multiple laws and rules, including but not limited to:

Air (Prevention & Control of Pollution) Act, 1981

Water (Prevention & Control of Pollution) Act, 1974

Boilers Act, 1923

Factories Act, 1948

Explosives Rules, 2008 (PESO)

Article 21 of the Constitution of India – Right to Clean and Safe Environment

7 Escalation Notice:

Should appropriate action not be taken within a reasonable time,
I shall be constrained to escalate this matter to the Chief Secretary, Lokayukta,
and the Ministry of Environment, Forest & Climate Change (MoEFCC), Government of India,
and may also pursue legal remedies through RTI, PIL, and NGT channels.

Yours faithfully,

Aman Laddha

92, Vardhman Colony, Street No. 8,
Bhilwara – 311001 (Rajasthan)

+91-9929633626

onlinekcinter@gmail.com

Date: 16/11/2025

हिंदी सारांश (Hindi Complaint Summary)

विषय:

भीलवाड़ा जिले में "Jai Bajrang Tyre Retreading" की NH-79, पलना (देव नारायण मंदिर के सामने) स्थित अवैध यूनिट के अभी भी संचालित होने तथा संबंधित विभागों द्वारा मिलीभगत/लापरवाही की आशंका के संबंध में।

सारांश:

मैंने "Jai Bajrang Tyre Retreading" की दोनों अवैध फैक्ट्रियों की शिकायत सभी विभागों में पहले भी की थी।

Iras-Kota Road वाली यूनिट पर तो कार्रवाई की गई, लेकिन उसी मालिक की दूसरी फैक्ट्री—NH-79, पालना, देव नारायण मंदिर के सामने—अब भी चालू है।

मेरे पास इस यूनिट के संचालन के स्पष्ट फोटो व प्रमाण मौजूद हैं।

फिर भी विभागों ने निरीक्षण में "कोई बॉयलर नहीं मिला" या "कुछ नहीं मिला" जैसी विरोधाभासी रिपोर्ट दी है।

यह पूरी स्थिति गंभीर departmental collusion (मिलीभगत) की ओर संकेत करती है,

और यह संदेह प्रबल है कि किसी अधिकारी ने अनुचित लाभ लेकर गलत रिपोर्ट बनाई या कार्रवाई रोकी है।

यह यूनिट हाईवे क्षेत्र में पूर्णतः अवैध है, जहाँ टायर रीट्रेडिंग, बॉयलर और ज्वलनशील केमिकल का उपयोग बिल्कुल भी अनुमति योग्य नहीं है। यह सार्वजनिक सुरक्षा, पर्यावरण और कानून—तीनों का गंभीर उल्लंघन है।

मैं स्पष्ट रूप से अनुरोध करता हूँ कि—

NH-79 वाली यूनिट पर तत्काल पुनः निरीक्षण किया जाए

जिम्मेदार अधिकारियों की भूमिका की जांच की जाए

फैक्ट्री को तुरंत बंद/सील किया जाए

मुझे इस शिकायत का डायरी/रसीद नंबर तुरंत भेजा जाए

यदि समय पर उचित कार्रवाई नहीं की गई,

तो मैं यह मामला राज्य स्तर के वरिष्ठ अधिकारियों, मुख्यमंत्री कार्यालय,

तथा केंद्र सरकार के Ministry of Environment & Climate Change तक ले जाने के लिए बाध्य रहूँगा।

मेरी पहचान गोपनीय रखी जाए, क्योंकि मुझे प्रतिकार का वास्तविक भय है।

भवदीय,

Aman Laddha

9929633626



RO RSPCB Bhilwara <rorpcb.bhilwara@gmail.com>

अत्यंत गंभीर – अवैध टायर रीट्रेडिंग यूनिटों पर मिलिभगत, गोपनीयता भंग, और CTE/CTO सत्यापन व सीलिंग हेतु अंतिम चेतावनी।

1 message

Kc Inter <onlinekcinter@gmail.com>

Wed, Nov 19, 2025 at 12:00 PM

To: rorpcb.bhilwara@gmail.com

Cc: rorpcb.jaipur@gmail.com, ifb.bhilwara@rajasthan.gov.in, dycifb.bhilwara@rajasthan.gov.in

मान्यवर,

यह ईमेल आपके विभाग को दिया गया अत्यंत गंभीर और अंतिम चेतावनी (Final Strict Intimation) है।

मेरी सभी पूर्व शिकायतों में मैंने स्पष्ट अनुरोध किया था कि मेरी पहचान गोपनीय रखी जाए। इसके बावजूद, विभाग के ही अधिकारी (जिनका नाम मुझे "अनिल कुमार जी" और "श्वेता जी" जो कि वर्दी में थी, के रूप में बताया गया) द्वारा मेरी जानकारी फैक्ट्री संचालक को बताई गई, जो कि:

Whistleblower Protection Act, 2014,

RTI Privacy Guidelines,

तथा शिकायतकर्ता सुरक्षा प्रोटोकॉल

का गंभीर उल्लंघन है।

इसके अतिरिक्त, मुझे यह भी ज्ञात हुआ है कि विभाग में किसी न किसी अधिकारी का फैक्ट्री संचालक के साथ प्रभावित/निकट संबंध है, जिसके कारण वह अधिकारी मेरी हर शिकायत की जानकारी फैक्ट्री मालिक तक पहुँचा देता है। यदि आगे भी ऐसा कुछ पाया गया, तो मैं इस पर भी आवश्यक कानूनी कदम उठाऊँगा, और खुद SP office, Collector office, जा कर इस संदर्भ में उन्हें अवगत कराऊँगा।

यह संपूर्ण घटनाक्रम केवल लापरवाही नहीं, बल्कि स्पष्ट मिलिभगत, कदाचार और भ्रष्टाचार (Corruption + Collusion) का संकेत देता है। यदि मेरी पहचान के उजागर होने के कारण किसी भी प्रकार का प्रतिकार/नुकसान होता है, तो उसकी पूर्ण जिम्मेदारी आपके विभाग की होगी।

▲ बहुत गंभीर तथ्य (Ground Reality)

♦ IRAS चौराहा यूनिट का इतिहास:

यह यूनिट पहले इरास चौराहा से पहले चुंगी नाका पर संचालित होती थी, जहाँ पर इसका बॉयलर पहले भी फट चुका है। यह जानकारी आसपास के लोगों से विभाग आसानी से सत्यापित कर सकता है। अब वही यूनिट IRAS चौराहा पर अवैध रूप से दोबारा boiler लगाकर चल रही है — जो सार्वजनिक सुरक्षा के लिए गंभीर खतरा है।

यदि इस बार विभागीय लापरवाही के कारण कोई दुर्घटना होती है, तो उसकी सीधी जिम्मेदारी Pollution Control Board पर होगी।

♦ NH-79, पालना जी (देव नारायण मंदिर के सामने) यूनिट:

यह यूनिट कभी बंद नहीं हुई और आपकी RTI रिपोर्ट में भी उल्लेख है कि आज तक इसका निरीक्षण नहीं किया गया, तो तुरंत इसका निरीक्षण किया जाए जबकि यह लगातार धुआँ, टायर धूल, सॉल्वेंट वाष्प और अवैध स्ट्रीम/बॉयलर का उपयोग कर प्रदूषण फैला रही है।

दोनों यूनिटें पूर्णतः:

गैर-औद्योगिक क्षेत्र में

98

बिना CTE/CTO

बिना Hazardous Waste Permission

बिना Chemical NOC

बिना किसी वैध अनुमति

अवैध रूप से संचालित हो रही हैं।

✦ आपकी अब तक की कार्रवाई से स्पष्ट है कि:

- ✓ स्थान पर सही से निरीक्षण नहीं किया गया
- ✓ सही स्थान पर जानबूझकर निरीक्षण नहीं किया गया
- ✓ अवैध यूनिटों को संरक्षण दिया गया
- ✓ boiler दोबारा लगाने दिया गया
- ✓ शिकायतकर्ता की गोपनीयता भंग की गई
- ✓ कई शिकायतों को intentionally delay किया गया
- ✓ "मिलीभगत" के पर्याप्त संकेत मिले हैं

✦ मेरी अंतिम मांगें (Final Demands)

- 1 दोनों यूनिटों पर तत्काल संयुक्त निरीक्षण किया जाए।
- 2 दोनों के CTE/CTO की प्रमाणित प्रतिलिपियाँ तुरंत उपलब्ध कराई जाएँ।
- 3 यदि CTE/CTO उपलब्ध नहीं हैं →

Air Act Section 31A के तहत तुरंत Closure/Sealing Order जारी किया जाए।

- 4 पूरी कार्रवाई की रिपोर्ट 48 घंटों के भीतर भेजी जाए।

🚨 उच्चस्तरीय चेतावनी (High-Level Escalation Notice)

- ✓ मैं इस मामले की विस्तृत शिकायत MoEFCC (पर्यावरण मंत्रालय, भारत सरकार) को पहले ही भेज चुका हूँ।
- ✓ शुरू से मुझे विभागीय मिलिभगत की आशंका थी — अब वह सत्य सिद्ध हो रही है।
- ✓ यदि वास्तविक कार्रवाई 48 घंटे में नहीं होती तो यह मामला ACB (Anti-Corruption Bureau) के लिए एक Perfect Corruption Case है।

इस ईमेल की प्रतिलिपि निम्नलिखित अधिकारियों को भी भेज रहा हूँ:

IG, ACB Rajasthan

IG, Rajasthan Police

CPCB (Central Pollution Control Board)

SDM/ADM, Bhilwara

आवश्यकता पड़ने पर मैं SDM, ACB द्वारा spot inspection की मांग करूँगा और यह मामला उच्चतम स्तर तक पहुँचाऊँगा।

⚠ अंतिम चेतावनी (Final Warning)

इस ईमेल को विभाग के लिए अंतिम अवसर माना जाए।
अब किसी भी प्रकार की असत्य रिपोर्ट, देरी, या गोपनीयता उल्लंघन की स्थिति में
पूरा विभाग कानूनी जांच, ACB कार्रवाई और विभागीय अनुशासनात्मक कार्यवाही के दायरे में आएगा।

99

धन्यवाद।

अमन लब्ध्रा

92, वर्धमान कॉलोनी, स्ट्रीट नं. 8,

भीलवाड़ा – 311001

मोबाइल: 9929633626

निरिक्षण प्रतिवेदन

मेसर्स जय बजरंग टायर रेट्रेडिंग कंपनी, ईरास रोड, भीलवाड़ा

उपरोक्त इकाई का निरिक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 19.11.2025 को किया गया था। निरिक्षण का उद्देश्य श्री अमन लढा भीलवाड़ा निवासी द्वारा उक्त इकाई के विरुद्ध की गयी शिकायतों का सत्यापन करना था।

परिपेक्ष्य – शिकायतकर्ता श्री अमन लढा द्वारा इस कार्यालय में दिनांक 13.9.25 को ईमेल के माध्यम से उपरोक्त इकाई के विरुद्ध शिकायत प्रेषित की थी। इस कार्यालय के अधिकारियों द्वारा उक्त इकाई का पूर्व में निरिक्षण दिनांक 06.10.2025 एवं 14.10.2025 को किया गया था। पूर्व में इकाई बंद पायी गयी थी दिनांक 06.10.2025 को निरिक्षण के दौरान बहार से देखने पर पाया गया था की इकाई बंद थी परन्तु चिमनी के साथ बायलर लगा हुआ पाया गया था। इकाई मालिक से बात करने पर उनके द्वारा यह सूचित किया गया कि, इकाई वर्तमान में बंद है एवं उनके द्वारा बायलर भी हटाया जा रहा है। इस क्रम में इकाई को इस कार्यालय के पत्र दिनांक 10.10.2025 को कारण बताओ नोटिस देते हुए मंडल से सञ्चालन सम्मति लेने हेतु निर्देशित किया गया था, यदि उनके द्वारा इकाई को संचालित किया जाता है।

उद्योग प्रतिनिधि द्वारा दूरभाष से यह अवगत कार्य गया कि, उनके द्वारा बायलर, चिमनी हटा कर इकाई का संचालन बंद कर दिया गया है। उक्त आशय के सत्यापन के लिए इकाई का पुनः निरिक्षण दिनांक 14.10.2025 को पुनः किया गया जिसमें बायलर, चिमनी हटी हुई पायी गयी एवं इकाई भी बंद पायी गयी।

निरिक्षण दिनांक 19.11.2025 की वस्तुस्थिति –

1. शिकायकर्ता द्वारा मेल दिनांक 16 नवम्बर 2025 व 19 नवम्बर 2025 के माध्यम से बताया गया कि इकाई द्वारा बायलर लगाकर चल रहा है, परन्तु मौके पर जब दोबारा निरीक्षण करने पर बायलर स्थापित नहीं पाया गया। (फोटोग्राफ जी.पी.एस. संलग्न)
2. अधोहस्ताक्षरकर्ता द्वारा दिनांक 19.11.2025 को मौका निरीक्षण के दौरान इकाई बंद अवस्था में पाई गयी। इकाई में निरीक्षण के दौरान सारी मशीनरी बंद अवस्था में पाई गयी।
3. इकाई को आज दिनांक 19.11.2025 निरीक्षण के दौरान निर्देशित किया गया कि बिना मण्डल सम्मति को उद्योग/इकाई में किसी भी प्रकार की मशीन संचालित नहीं की जाये साथ ही तत्काल प्रभाव से सम्मति हेतु आवेदन करें।
4. निरीक्षण के दौरान युनिट संचालित नहीं पायी गयी केवल टायर / टायर चूरी पायी गये थे, इसके अलावा कोई कार्य संचालित नहीं हो रहा था।

इसी क्रम में शिकायतकर्ता द्वारा इ मेल के माध्यम से एक अन्य इकाई जो पालना जी (देव नारायण मंदिर के सामने) है की भी शिकायत की गयी। उक्त इकाई का निरीक्षण भी अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 19.11.2025 को किया गया एवं दौरान मौका निरीक्षण पायी गयी वस्तुस्थिति निम्नानुसार है :-

1. इकाई के मुख्य द्वारा पर ताला नहीं था वहाँ उद्योगकर्ता के मालिक उपस्थित थे।
2. निरीक्षण के दौरान इकाई बंद अवस्था में पायी गयी।
3. मौके पर बॉयलर स्थापित नहीं पाया गया।
4. संचालनकर्ता द्वारा बताया गया कि उनका उद्योग 2-3 महीने से बंद है। साथ ही उन्होंने लिखित में भी सूचित किया गया।
5. वर्तमान में इकाई द्वारा सिर्फ टायर खरीदेन व बेचने का कार्य किया जा रहा है।
6. उद्योगकर्ता को निर्देश दिये गये कि जब भी टायर रिटेडिंग का कार्य किया जाये पूर्व में मण्डल से सम्मति ली जाये।
7. उद्योग की जी.पी.एस.टेग फोटोग्राफ व उद्योगकर्ता द्वारा लिखित में दिया गया पत्र संलग्न है।

अग्रिम कार्यवाही हेतु सादर प्रेषित है।



(रोहित सिंह)

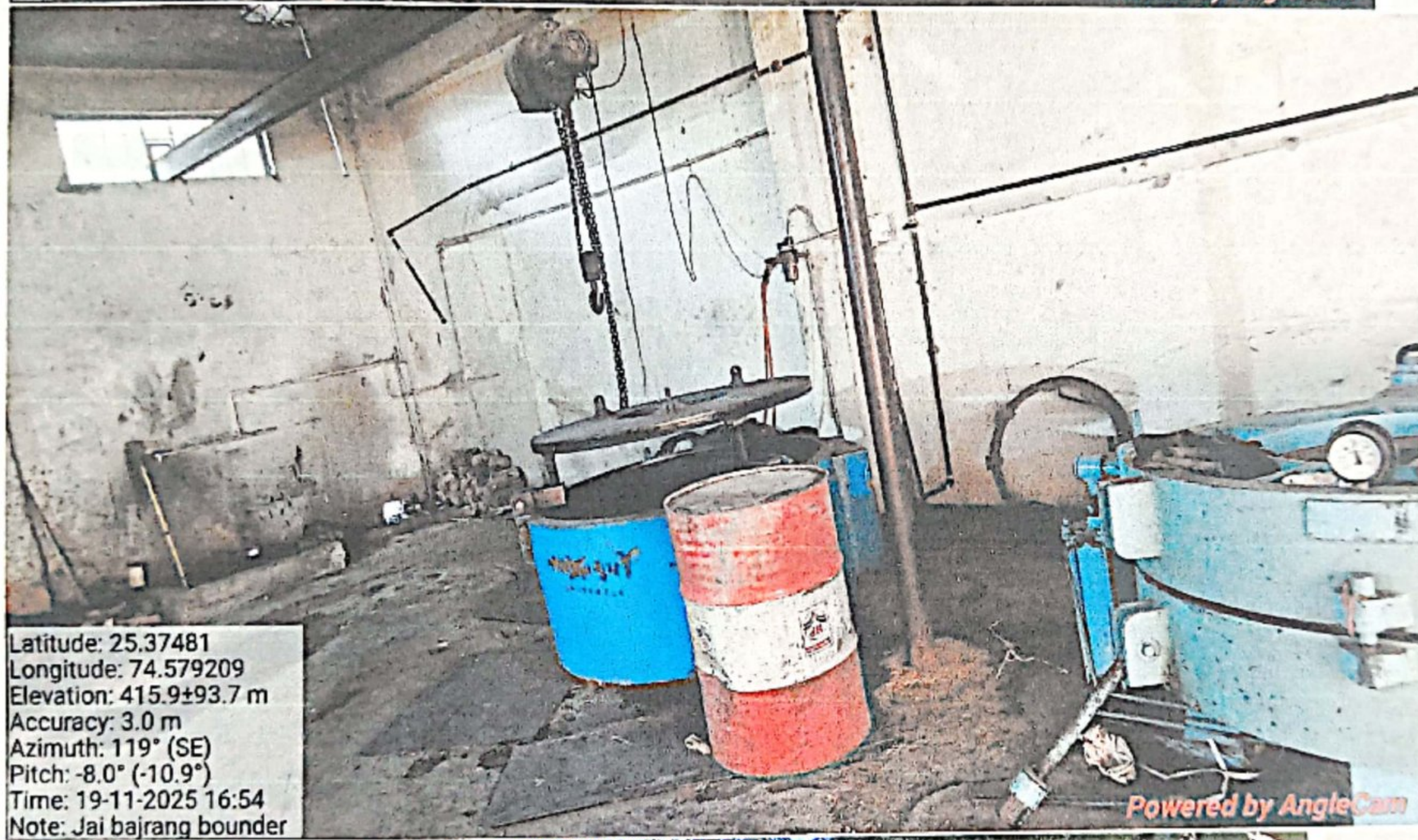
कनिष्ठ पर्यावरण अभियंता



(श्वेता दाधीच)

वैज्ञानिक अधिकारी


(दीपक खट्टवाल)
क्षेत्रीय अधिकारी



Latitude: 25.348057
 Longitude: 74.675256
 Elevation: 385.6±2.41 m
 Accuracy: 3.033 m
 Azimuth: 143° (SE)
 Pitch: 6.8° (-6.6°)
 Time: 19-11-2025 15:47
 Note: Jai bajrang chain block

Powered by AngleCam

Latitude: 25.348044
 Longitude: 74.675294
 Elevation: 385.6±4.63 m
 Accuracy: 3.56 m
 Azimuth: 264° (W)
 Pitch: -25.3° (-3.3°)
 Time: 19-11-2025 15:46
 Note: Jai bajrang grader ma

Powered by AngleCam





RO RSPCB Bhilwara <rorpcb.bhilwara@gmail.com>

Request for Record-Based Clarification and Enforcement Status Following Show Cause Notice – Tyre Retreading Units

1 message

Kc Inter <onlinekcinter@gmail.com>

Mon, Feb 23, 2026 at 8:35 PM

To: rorpcb.bhilwara@gmail.com, rorpcb.jaipur@gmail.com

Cc: member-secretary@rpcb.nic.in, chairperson@rpcb.nic.in, dm-bhi-rj@nic.in, adm.bhilwara@rajasthan.gov.in, secy-moef@nic.in, publicgrievance-ngt@gov.in, judicial-ngt@gov.in

सेवा में,

क्षेत्रीय अधिकारी,

राजस्थान राज्य प्रदूषण नियंत्रण मंडल, भीलवाड़ा

प्रतिलिपि:

1. माननीय सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर
2. माननीय चेयरमैन, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर
3. माननीय जिला कलेक्टर, भीलवाड़ा

महोदय,

सविनय निवेदन है कि मैं पिछले लगभग 6 महीनों से निरंतर लिखित शिकायतों, ईमेल एवं स्पीड पोस्ट के माध्यम से भीलवाड़ा स्थित दो अवैध टायर रीट्रीडिंग इकाइयों

Jai Bajrang Tyre Retrading , Iras Choraya, Bhilwara

Jai Bajrang Tyre Retrading , NH-79 Near Plana Ji Devnarayan mandir, Bhilwara

जो एक ही संचालक द्वारा संचालित बताई जाती हैं, के संबंध में विभाग का ध्यान आकर्षित करता आ रहा हूँ।

RTI के माध्यम से प्राप्त उत्तरों में दोनों इकाइयों को “बंद” एवं केवल टायरों की खरीद-फरोख्त तक सीमित बताया गया, जबकि उपलब्ध तथ्यों के आधार पर पूर्व में दीर्घ अवधि तक संचालन होने के संकेत मिलते रहे हैं।

मेरे द्वारा पूर्व में की गई शिकायत के पश्चात् यूनिट का निरीक्षण हुआ, जिसमें यहाँ पर लगा बॉयलर हटवाया गया और कारण बताओ नोटिस दिया गया था।

विभाग की इस कार्यवाही के पश्चात् तथापि उपलब्ध फोटोग्राफिक साक्ष्य एवं सार्वजनिक स्रोतों से प्राप्त जानकारी यह संकेत देती है कि स्थल पर पुनः संचालन की स्थिति उत्पन्न हुई है।

प्रकरण के संबंध में निम्न बिंदुओं पर अभिलेख पर स्पष्टिकरण अपेक्षित है:

1. कारण बताओ नोटिस के पश्चात कार्रवाई

विभाग द्वारा कारण बताओ नोटिस जारी किए जाने के लगभग चार माह व्यतीत हो चुके हैं। कृपया अभिलेख पर स्पष्ट करें:

- क्या कारण बताओ नोटिस के पश्चात औपचारिक Closure Order पारित किया गया? यदि नहीं, तो नियमानुसार अगला प्रवर्तनात्मक चरण क्या है?
- यदि पुनः संचालन पाया गया, तो विभाग द्वारा कौन-सी कार्रवाई की गई या कि जाएगी? उपलब्ध जानकारी के अनुसार NH-79 स्थित इकाई में बॉयलर पुनः स्थापित किए जाने तथा ईरस स्थित इकाई

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में Electric Vulcanization Chamber स्थापित किए जाने की सूचना है। ऐसी स्थिति में विभागीय enforcement mechanism की स्थिति कृपया स्पष्ट की जाए।

2. Google Business पर अपलोड सामग्री

जब विभागीय अभिलेखों में इकाई को “बंद” दर्शाया गया, उसी अवधि में संचालक द्वारा Google Business पर Electric Chamber एवं संशोधित मशीनरी की तस्वीरें अपलोड की गईं। संबंधित स्क्रीनशॉट्स संलग्न हैं, जिससे अभिलेखीय स्थिति एवं सार्वजनिक प्रस्तुतीकरण के बीच अंतर स्पष्ट होता है। चूंकि मैं यह लिख रहा हूँ, तो हो सकता है कि यह जानकारी आने के बाद उन्हें हटा दिया जाए। कृपया पुष्टि करें:

- क्या विभाग ने इन सार्वजनिक साक्ष्यों का परीक्षण किया?
- क्या Electric Conversion हेतु कोई वैधानिक स्वीकृति प्रदान की गई? यदि नहीं, तो इस पर क्या प्रस्तावित कार्रवाई की जाएगी?

3. CTE/CTO की वर्तमान स्थिति

केवल Electric या Cold Process अपनाने से Consent to Establish (CTE) एवं Consent to Operate (CTO) की अनिवार्यता समाप्त नहीं होती। Tyre Buffing, Grinding, Adhesive Use, Rubber Dust एवं Vulcanization Heating जैसी गतिविधियाँ प्रदूषण संभावित हैं।

अतः टायर रिट्रेडिंग (Tyre Retreading) में इस्तेमाल होने वाला एडहेसिव या सीमेंट अत्यधिक ज्वलनशील (Highly Flammable) होता है और यह एक गंभीर Fire Hazard है। कृपया अभिलेख पर स्पष्ट करें:

- दोनों इकाइयों की वर्तमान CTE/CTO स्थिति क्या है?
- क्या Electric Conversion के पश्चात नई अनुमति ली गई?
- क्या Electric Conversion के बारे में विभाग को जानकारी थी?
- क्या आवासीय / गैर-औद्योगिक क्षेत्र में ऐसी गतिविधि अनुमत है?
- यदि स्वीकृति दी गई और उपलब्ध है, तो उसकी प्रमाणित प्रति उपलब्ध कराई जाए।

4. CCTV, विद्युत उपभोग एवं साक्ष्य संरक्षण

दोनों परिसरों में CCTV कैमरे स्थापित हैं (जिनका उल्लेख पूर्व निरीक्षण फोटोग्राफ में भी दृष्टिगोचर है)।

कृपया सुनिश्चित किया जाए कि:

- संबंधित अवधि की CCTV फुटेज संरक्षित की जाए।
- आवश्यकतानुसार Surprise inspection किया जाए।
- DISCOM से विद्युत उपभोग रिकॉर्ड प्राप्त कर वास्तविक संचालन की पुष्टि की जाए।
- यदि भविष्य में यह कहा जाए कि फुटेज उपलब्ध नहीं है, तो यह संचालन छिपाने का प्रयास माना जाएगा।

5. समन्वित प्रवर्तन की आवश्यकता

पूर्व निरीक्षण के समय स्थल पर टायर रीट्रीडिंग से संबंधित मशीनरी, संरचनात्मक व्यवस्था एवं अवशेष उपलब्ध थे। यदि उसी समय समुचित एवं समन्वित कार्रवाई की जाती, तो पुनः संचालन की संभावना कम की जा सकती थी।

अतः यदि इकाई अवैध पाई जाती है, तो विधिसम्मत प्रक्रिया के अंतर्गत संबंधित विभागों (पुलिस प्रशासन, विद्युत विभाग, जल आपूर्ति विभाग, नगर निगम, अग्निशमन विभाग) के साथ समन्वित प्रवर्तन सुनिश्चित किया जाना अपेक्षित है।

कृपया अभिलेख पर स्पष्ट करें:

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- क्या विद्युत एवं जल आपूर्ति को वैधता की समीक्षा की गई है?
- पुनरावृत्ति रोकने हेतु क्या ठोस कदम उठाए गए हैं?

6. शिकायतकर्ता की गोपनीयता

पूर्व में गोपनीयता का स्पष्ट अनुरोध किए जाने के बावजूद, शिकायतों के उपरांत मेरी पहचान संबंधित पक्ष तक पहुंचने की स्थिति उत्पन्न हुई, जिससे असहज परिस्थितियाँ बनीं। कृपया स्पष्ट करें:

- शिकायतकर्ता संरक्षण हेतु विभाग की SOP क्या है?
- क्या Whistle Blower Protection framework / आंतरिक प्रक्रिया का अनुपालन किया जाता है?
- भविष्य में गोपनीयता सुनिश्चित करने हेतु क्या कदम उठाए गए हैं?
- मैं पुनः निवेदन करता हूँ कि मेरी पहचान पूर्णतः गोपनीय रखी जाए।

7. प्रवर्तन में समानता

हाल ही में जिले में अन्य प्रदूषणकारी इकाई के विरुद्ध कार्रवाई कर उसे बंद किया गया, जिसका सार्वजनिक प्रकाशन हुआ। ऐसी स्थिति में अपेक्षा है कि सभी मामलों में प्रवर्तन समान गंभीरता एवं निष्पक्षता के साथ किया जाए। पिछले 6 महीनों से निरंतर अभ्यावेदन के बावजूद यदि जमीनी स्तर पर स्थायी परिणाम दृष्टिगोचर नहीं होते, तो यह स्वाभाविक रूप से प्रवर्तन की निरंतरता के संबंध में प्रश्न उत्पन्न करता है।

8. पारदर्शिता एवं विधिक विकल्प

विभाग द्वारा प्रदान किए गए RTI उत्तरों की प्रतियाँ पर्यावरण संरक्षण से जुड़े स्वतंत्र संगठनों (NGO) के साथ साझा की गई हैं, ताकि अभिलेखीय स्थिति एवं जमीनी वास्तविकता का परीक्षण किया जा सके। आवश्यक होने पर प्रकरण को सक्षम पर्यावरणीय विधिक मंच (NGT) के समक्ष प्रस्तुत किया जा सकता है। इस संबंध में आवेदन तैयार अवस्था में है।

समयबद्ध उत्तर का निवेदन मैं पिछले 6 महीनों से इस विषय में निरंतर लिखित संवाद कर रहा हूँ, परंतु धरातल पर स्पष्ट एवं स्थायी प्रवर्तनात्मक परिणाम परिलक्षित नहीं हुआ है।

अतः कृपया 10 दिवस के भीतर अभिलेखीय एवं स्पष्ट उत्तर प्रदान करने की कृपा करें। अन्यथा उपलब्ध अभिलेख एवं प्रस्तुत साक्ष्यों के आधार पर प्रकरण को सक्षम विधिक मंच के समक्ष प्रस्तुत करना आवश्यक हो जाएगा। नियामकीय आदेशों के पश्चात यदि पुनः संचालन पाया जाता है, तो संबंधित स्तर पर उत्तरदायित्व निर्धारण की प्रक्रिया भी अभिलेख पर स्पष्ट की जानी अपेक्षित है।

यह पत्र किसी प्रकार के निर्देश हेतु नहीं, बल्कि अभिलेखीय स्पष्टिकरण एवं नियामकीय प्रक्रिया की स्थिति समझने के उद्देश्य से प्रेषित है।

सादर,

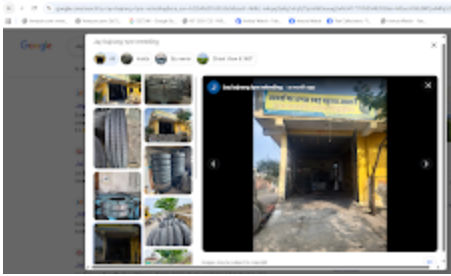
अमन लड्डा

भीलवाड़ा

(गोपनीयता बनाए रखने का पुनः अनुरोध)

7 attachments

108



Screenshot 2026-02-23 181317.png
1179K



Screenshot 2026-02-23 181354.png
1210K



Screenshot 2026-02-23 181333.png
1596K



2025-12-29 (2).webp
245K



2025-12-29.jpg
282K

RTI (1).pdf
2570K

RTI photo.pdf
7104K

Complaint Verification Report

Ref- Complaint was received through mail from Sh. Aman Laddha regarding the illegal operation of the following units- **Pr - 23.02.2026**

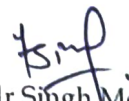
1. Jai Bajrang Tyre Retreading, Iras Choraya, Bhilwara
2. Jai Bajrang Tyre Retreading, NH-79 Near Planaji Devnarayan mandir, Bhilwara.

During the visit, Complainant was contacted telephonically by the undersigned, however, complainant did not attend the call. Thereafter, inspection of the said units are carried out in reference to the complaint received.

1. During the visit Jai Bajrang Tyre Retreading, NH-79 Near Planaji Devnarayan mandir, Bhilwara, was found closed.
2. During the visit Jai Bajrang Tyre Retreading, Iras Choraya, Bhilwara was found operational and the finding of the visit are as under-

1.	a. Name of the Industry	M/s Jai Bajrang Tyre Retreading
	b. Address of the industry	Iras Choraya, Bhilwara.
	c. Mobile	9829666963
2.	Date of inspection	06.03.2026
3.	Name and Designation of the person contacted	Sh. Prakash Chand lohar, Prop
4.	Type of industry	Tyre Retreading
5.	Category of industry: Red/Orange/Green/Other	As per the RSPCB office order dated 30.01.2026, Tyre Retreading units fall under the white category. (Sr. no. 148)
6.	Status of operation:-	Operational
7.	Observations made During Visit:-	
	1. At the time of inspection, the unit was found engaged in cold tyre retreading activity. The following machinery was observed installed at the unit premises:-	
	a. Tyre buffing machine.	
	b. Cold curing chambers (electric chambers).	
	2. During inspection, the unit was found carrying out cold tyre retreading process through electric curing chambers.	
	3. No hot vulcanization system such as vulcanizing press, boiler, steam generation system was found installed at the unit premises.	
	4. As per the RSPCB Office Order dated 30.01.2026, Tyre Retreading units fall under the White Category (Sr. No. 148).	

Submitted for the information and further necessary action.


 (Jitendr Singh Meena)
 Asst. Environmental Engineer

C/s


 (Deepak Dhanetwal)
 Regional Officer





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in
HelpLineNo. : 0141-2716877



F-12 (PSC – 65)/RSPCB/ 3087

Date: 30.1.26

Office Order

In compliance to the directions of CPCB, the State Board has adopted the revised categorization issued by CPCB for classification of sectors under Red, Orange, Green, White and Blue categories vide office order dated 21.01.2026.

In continuation to that, the revised competent authority for grant, refusal and revocation of Consent to Establish/ Operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974/ Air (Prevention and Control of Pollution) Act, 1981. Authorization under the Hazardous Waste Management (Handling and Trans-boundary Movement) Rules, 2016. Authorization under the Bio-Medical Waste (Management and Handling) Rules, 2016, and Plastic Waste Management Rules, 2016 shall be as per Annexure-A.

This office order shall come into effect from 01.02.2026 and supersedes all other office orders/circular/notification regarding delegation of power.

This bears approval of competent authority.

Enclosed: As above.

F-12 (PSC – 65)/RSPCB/

(Kapil Chandrawal)
Member Secretary
Date:

Copy to the following for information & necessary action: -

1. P.S. to Chairperson, RSPCB, Jaipur
2. Sr. P.A. to Member Secretary, RSPCB, Jaipur
3. Joint Secretary, RSPCB, Jaipur
4. CEE-I, CEE-II, RSPCB, Jaipur.
5. ACEE-I, ACEE-II, CSO, RSPCB, Jaipur.
6. CAO, RSPCB, Jaipur.
7. All GICs, RSPCB, Jaipur to enforce the same.
8. All Regional Officers, RSPCB to enforce the same.
9. ACP-IT, RSPCB with a direction to upload prominently on the State Board's Website and also to incorporate in MIS-2.
10. Master File.

— 11 —
Member Secretary

S.N o.	CPCB Sector	S.No. Of RSPCB	CPCB Category	Power Delegation	
				Head Office	Regional Office
1	Manufacturing of Automobile (integrated Facility)	5	RED	≥ 50 Cr	< 50 Cr
2	Asbestos and asbestos based industries	4	RED	Head Office	
3	Almirah, Grill Manufacturing (Dry Mechanical Process)		GREEN		Regional Office
4	BAKERY, CONFECTIONERY AND SWEETS PRODCTS				
4.1	Bakery/Confectionery, Sweets with production capacity≥1 TPD	5	ORANGE		Regional Office
4.2	Bakery/Confectionery, Sweets with production capacity≥1 TPD(using cleaner/gaeseous fuel)	5	GREEN		Regional Office
5	BRICK MANUFACTURING				
5.1	Brick Klin using coal as fuel	7	ORANGE		Regional Office
5.2	Brick Klin using biomass as fuel		ORANGE		Regional Office
5.3	Tunnel brick kilns(gas fired)		ORANGE		Regional Office
6	MANUFACTURING OF AUTOCLAVED AERATED CONCERETE (AAC)/ BRICKS/ BLOCKS				
6.1	AAC bricks/blocks manufacturing using coal as fuel (12 TPD and above)		RED	Head Office	
6.2	AAC bricks/ blocks manufacturing using coal as fuel (less than 12 TPD)		ORANGE		Regional Office
6.3	AAC bricks/blocks manufacturing using biomass as fuel		ORANGE		Regional Office
6.4	AAC bricks/blocks manufacturing using gas as fuel		ORANGE		Regional Office
7	FLY ASH BRICKS/BLOCK MANUFACTURING				
7.1	Fly ash bricks/ block manufacturing (with boiler)	16	ORANGE		Regional Office
7.2	Fly ash bricks/ block manufacturing (without boiler)		GREEN		Regional Office
8	MANUFACTURING OF NON-ALCOHOLIC BEVERAGES				
8.1	Waste Water generation ≥100 KLD	65	RED		Regional Office

8.2	Waste Water generation <100 KLD		ORANGE		Regional Office
9	BATTERY MANUFACTURING				
9.1	Lead Acid Battery Manufacturing (excluding assembling and charging of lead acid Battery in micro-scale)	36	RED	Head Office	
9.2	Dry Cell Battery Manufacturing (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale	2	ORANGE	Head Office	
9.3	Battery manufactruring without boiler(excluding lead acid battery)-Assembling		GREEN		Regional Office
10	Briquette manufacturing (coal/biomass/coke)	16	GREEN		Regional Office
11	Assembly of Bicycles, Baby carriages and other small non motorizing vehicles	2	WHITE		Regional Office
12	Bailing(hydraulic press)of waste papers	3	WHITE		Regional Office
13	Biofertilizer and bio-pesticides without using inorganic chemicals	4	WHITE		Regional Office
14	Block making for printing without foundry(excluding wooden block making)	7	WHITE		Regional Office
15	Flavoured betel nuts production/grinding (completely dry mechanical operations)	15	WHITE		Regional Office
16	Manufacturing of shoe brush and wire brush	25	WHITE		Regional Office
17	MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCK ACTIVATED CARBON, CARBON BLACK				
17.1	Carbon black manufacturing(excluding tyre pyrolysis)	27	RED	≥ 50 Cr	< 50 Cr
17.2	Industrial carbon including electodes & graphic blocks and calcined pet coke	27	RED	≥ 50 Cr	< 50 Cr
17.3	Activated carbon manufacturing (with steam activation)	27	ORANGE	≥ 50 Cr	< 50 Cr
18	INORGANIC CHEMICALS				

18.1	Basic inorganic chemicals and electrochemicals and its derivatives including manufacturing of acid	6	RED	≥ 50 Cr	< 50 Cr
18.2	Phosphorous and its compounds, including phosphorous rock processing	54 & 55	RED	≥ 50 Cr	< 50 Cr
18.3	Chlorates, per-chlorates & peroxides	10	RED	≥ 50 Cr	< 50 Cr
18.4	Chlorine, flourine, bromine, iodine and their compounds	11	RED	≥ 50 Cr	< 50 Cr
19	Coke oven plant, coal liquefaction, coal tar distillation and fuel gas making	12/13.	RED	≥ 50 Cr	< 50 Cr
20	CEMENT PLANT (17 categories)				
20.1	With co-processing with CPP(Captive Power Plant)	7	RED	Head Office	
20.2	With co-processing without CPP		RED	Head Office	
20.3	Without co-processing with CPP		RED	Head Office	
20.4	Without co-processing without CPP		RED	Medium and Large	Micro & Small
20.5	Stand-alone grinding units with CPP		RED	Head Office	
20.6	Stand-alone grinding units without CPP		ORANGE	Medium and Large	Micro & Small
20.7	Bulk terminals for storage and packaging of cement		GREEN		Regional Office
21	CHLOR ALKALI				
21.1	Chlor alkali	9	RED	≥ 50 Cr	< 50 Cr
21.2	Chlor alkali using washed salt		RED	≥ 50 Cr	< 50 Cr
21.3	Chlor alkali using cleaner/ gaseous fuel		RED	≥ 50 Cr	< 50 Cr
21.4	Chlor alkali using cleaner/ gaseous fuel and washed salt		ORANGE	≥ 50 Cr	< 50 Cr
22	Manufacturing of compact disc computer(CD/DVD)/cassette manufacturing /reel manufacturing	17	GREEN		Regional Office
23	MANUFACTURING OF COIR/COIR PITH AND COIR PRODUCT				
23.1	Coir bleaching and dyeing/ printing units		ORANGE		Regional Office
23.2	Coir fibre /pith processing units generating effluent		GREEN		Regional Office
23.3	Coir fibre /pith processing and orManufacturing of coir products from coir(only dry process)	23	WHITE		Regional Office

24	CERAMICS				
24.1	Ceramics/Glass/Earthern potteries and tile manufacturing using coal/oil fired kilns(fuel comsumption: 12 TPD and above)	11	RED	≥ 50 Cr	< 50 Cr
24.2	Ceramics/Glass/Earthern potteries and tile manufacturing using coal/oil fired kilns(fuel comsumption: Less than 12 TPD)		ORANGE		Regional Office
24.3	Ceramics/Glass/Earthern potteries and tile manufacturing using coal/oil fired kilns(using gas fired kilns)/tunnel kiln		ORANGE		Regional Office
24.4	Ceramics/Glass/Earthern potteries and tile manufacturing (using only electrical kiln)	30	GREEN		Regional Office
25	Coal Washeries	13	ORANGE		Regional Office
26	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing	49	ORANGE		Regional Office
27	Phenyl/toilet cleaner formulation and bottling	49	GREEN		Regional Office
28	Cashew nut processing	10	ORANGE		Regional Office
29	COFEE SEEDS PROCESSING INDUSTRY				
29.1	Coffee seeds processing (wet proess)	15	ORANGE		Regional Office
29.2	Coffee seeds processing with eco-pulper		GREEN		Regional Office
30	Manufacturing of Candy	9	GREEN		Regional Office
31	Cardboard or corrugated box and paper products(excluding paper or pulp manufacturing and without using boilers)	13	WHITE		Regional Office
32	Manufacturing of precast Cement products(without using asbestos/boiler/steam/curing)like pipe, pillar, jafri, well ring, block/tiles etc. (should be done in closed covered shed to control fugitive emissions)	15	GREEN		Regional Office
33	Manufacturing of Ceramic Colour by mixing & blending only(not using boiler and waste water recycling process)		GREEN		Regional Office
34	CHILLING PLANT, COLD STORAGE AND ICE-MAKING				

34.1	Chilling plant		GREEN		Regional Office
34.2	Cold Storage	45	GREEN		Regional Office
34.3	Ice Making		GREEN		Regional Office
35	Decoration of Ceramic Cups and plates by electric furnace	22	GREEN		Regional Office
36	Ready mix Cement Concrete	56	GREEN		Regional Office
37	CO2 recovery Plant		GREEN		Regional Office
38	Assembly of air coolers/ Conditioners, repairing and servicing	1	WHITE		Regional Office
39	Chalk making from plaster of Paris(only casting without boilers etc.sundrvine/electrical oven)	8	WHITE		Regional Office
40	Standalone manufacturing of Concrete admixtures up to 1000 MT per Month capacity by physical mixing(without boiler and reactor and no generation of wastewater)	56	WHITE		Regional Office
41	Used Cooking Oil(UCO) collection centres	53	WHITE		Regional Office
42	DYES, DYE INTERMEDIATES AND PIGMENT PRODUCTIONS				
42.1	Dyes, Dye intermediates and pigments produced by chemical synthesis	17	RED	≥ 50 Cr	< 50 Cr
42.2	Natural Dye and pigments requiring acidic/alkaline solvent extraction		RED	≥ 50 Cr	< 50 Cr
42.3	Natural Dye and pigments not requiring acidic/alkaline solvent extraction		ORANGE		Regional Office
43	SYNTHETIC DETERGENT AND SOAPS	85			
43.1	Synthetic detergents and soaps(wastewater generation ≥ 100 KLD)		RED		Regional Office
43.2	Synthetic detergents and soaps(wastewater generation < 100 KLD)		ORANGE		Regional Office
43.3	Synthetic detergents and soaps(only formulation)		GREEN		Regional Office
43.4	Soap manufacturing(handmade-without steam boiling/boiler)	64	WHITE		Regional Office
44	DISTILLERIES AND FERMENTATION INDUSTRIES				
44.1	Distillery(Molasses based)	19	RED	Head Office	
44.2	Distillery(Grain based)	24	RED	Head Office	

44.3	Distillery(Grain based) with Distiller's Dried Grains with Soluble(DDGS) as by-product		RED	≥ 50 Cr	< 50 Cr
44.4	Standalone yeast manufacturing units		RED	≥ 50 Cr	< 50 Cr
44.5	Breweries and malteries industry(with fermentation)-wastewater generation ≥ 100 KLD		RED	≥ 50 Cr	< 50 Cr
44.6	Breweries and malteries industry(with fermentation)-wastewater generation <100 KLD		ORANGE	≥ 50 Cr	< 50 Cr
44.7	Potable alcohol by blending, bottling of alcohol products	72	GREEN		Regional Office
45	Disel Pump repairing and servicing(complete mechanical dry process)	11	WHITE		Regional Office
46	Manufacturing of Explosives, detonators, fuses etc	38	RED	≥ 50 Cr	< 50 Cr
47	Manufacturing of coated Electrode	14	GREEN		Regional Office
48	Emry powder (fine dust of sand) manufacturing		GREEN		Regional Office
49	Electric lamp(bulb) and CFL manufacturing by assembling only	12	WHITE		Regional Office
50	Electrical and electronic item assembling(completely dry process)	13	WHITE		Regional Office
51	Engineering and fabrication units(dry process without any heat treatment/metal surface finishing operations/painting	14	WHITE		Regional Office
52	FIBRE GLASS(FIBRE REINFORCED PLASTIC) PRODUCTION				
52.1	Fibre glass (containing lead) prodction and processing (excluding moulding)	20	ORANGE		Regional Office
52.2	Fibre glass(without lead)prodction and processing(excluding moulding)		ORANGE		Regional Office
53	Manufacturing of Fire crackers including improved crackers/ green crackers setc.	106	ORANGE		Regional Office
54	SYNTHETIC FIBRES MANUFACTURING				
54.1	Synthetic fibres-PSF&PFY, generated from petrochemical	71	RED	Head Office	

54.2	Synthetic Fibres including rayon, tyre cord, viscose filament yarn/staple fibre, acrylic fibres		RED	Head Office	
54.3	Synthetic Fibres including rayon, tyre cord, viscose filament yarn/staple fibre, acrylic fibres using cleaner/gaseous fuel		RED	Head Office	
55	FERTILIZERS PRODUCTION				
55.1	Fertilizers(Urea)	8	RED	Head Office	
55.2	Fertilizers(Calcium Ammonium Nitrate/Ammonium Nitrate)		RED	≥ 50 Cr	< 50 Cr
55.3	Fertilizers(NPK)		RED	≥ 50 Cr	< 50 Cr
55.4	Fertilizers(Straight Phosphatic Fertilizers)		RED	≥ 50 Cr	< 50 Cr
55.5	Fertilizer(garulation/formulation/blending)generating wastewater through floor washings, cooling towers etc)		ORANGE		Regional Office
55.6	Fertilizer(garulation/formulation/blending)not generating waste water	25	ORANGE		Regional Office
56	FOOD AND FOOD PROCESSING INCLUDING FRUITS AND VEGETABLE PROCESSING				
56.1	Waste water generation ≥10 KLD	30	ORANGE		Regional Office
56.2	Waste water generation <10 KLD		GREEN		Regional Office
57	FISH FEED, POULTRY FEED AND CATTLE FEED				
57.1	Fish feed, poultry feed and cattle feed(with boiler)	26	ORANGE		Regional Office
57.2	Fish feed, poultry feed and cattle feed(without boiler)		GREEN		Regional Office
58	Fish processing and packing(excluding chilling of fishes)	27	ORANGE		Regional Office
59	MANUFACTURING OF MODULAR WOODEN FURNITURE				

59.1	Modular wooden furniture from particle board, MDF,swan timber etc Celing tiles/partition board from saw dust, wood chips etc and other agricultural waste using synthetic adhesive resin, wooden box making(with Bolier)	63	ORANGE		Regional Office
59.2	Modular wooden furniture from particle board, MDF,swan timber etc Celing tiles/partition board from saw dust, wood chips etc and other agricultural waste using synthetic adhesive resin, wooden box making(without Bolier)	45	GREEN		Regional Office
60	CARPENTRY & WOODEN FURNITURE MANUFACTURING				
60.1	Carpentry & wooden furniture manufacturing with spray painting (exluding saw mill)with the help of electrical(motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc	14	GREEN		Regional Office
60.2	Carpentry & wooden furniture manufacturing without spray painting (excluding saw mill)with the help of electrical(motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc	14	WHITE		Regional Office
61	Foam Manufacturing	72	GREEN		Regional Office
62	Flour mills(dry process)	38	GREEN		Regional Office
63	STEEL FURNITURE INDUSTRY				
63.1	Steel furniture with spray painting		GREEN		Regional Office
63.2	Steel furniture without spray painting	39	WHITE		Regional Office
64	MANUFACTURING OF GLUE AND GELATIN				
64.1	Manufacturing of glue and gelatin using coal/liquid fuel	39	RED		Regional Office
64.2	Manufacturing of glue and gelatin by using biomass/ cleaner fuel		ORANGE		Regional Office

65	MANUFACTURING OF GLASS(INCLUDING PRINTING OR ETCHING OF GLASS SHEET USING HYDROFLUORIC ACID)				
65.1	Manufacturing of glass(oil/coal fired)	52	ORANGE		Regional Office
65.2	Manufacturing of glass(gas fired)	52	ORANGE		Regional Office
66	Producer Gas Plant using conventional coal Gasification	77	ORANGE		Regional Office
67	COMPRESSED BIOGAS(CBG)/ BIO_CNG PLANTS				
67.1	CBG plants irrespective of feed stock-MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud, etc (apart from industrial/process waste) generating wastewater of 50 KLD or above.	18	BLUE	Head Office	
67.2	CBG plants irrespective of feed stock-MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud etc (apart from industrial/process waste) generating wastewater less than 50 KLD		BLUE		Regional Office
67.3	CBG plants irrespective of feed stock-MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud, etc (apart from industrial/process waste), not discharging any wastewater and producing by-product-(i) Fermented Organic Manure (FOM)/Liquid Fermented Organic Manure(LFOM)/enriched manure and/or (ii) Briquette/ pellet using fuel.		BLUE		Regional Office
67.4	CBG plants irrespective of feed stock-MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud, etc (apart from industrial/process waste), not discharging any wastewater and producing by-product-(i) Fermented Organic Manure(FOM)/Liquid Fermented Organic Manure(LFOM)/enriched manure and/or (ii) Briquette/ pellet using electricity.		WHITE		Regional Office

67.5	CBG plants based on industrial/process waste		RED		Regional Office
68	STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA(WITHOUT CAPTIVE POWER PLANTS USING FOSSIL FUEL)				
68.1	Integrated unit for production of Ammonia through Hydrogen generated by pyrolysis/gasification		RED	Head Office	
68.2	Integrated unit for production of Ammonia through Hydrogen generated by electrolysis renewable energy(capacity $\geq$ 15 TPD)		RED	Head Office	
68.3	Integrated unit for production of Ammonia through Hydrogen generated by electrolysis renewable energy(capacity < 15 TPD)		ORANGE		Regional Office
68.4	Hydrogen production through pyrolysis/gasification		RED	Head Office	
68.5	Hydrogen production through electrolysis using raw/seawater and renewable energy(capacity $\geq$ 2.5 TPD)		ORANGE		Regional Office
68.6	Hydrogen production through electrolysis using raw/seawater and renewable energy(capacity < 2.5 TPD)		GREEN		Regional Office
68.7	Hydrogen production through electrolysis(using renewable energy)on BOO/BOOT/BOT, mode etc, located in the premises of end use industry and directly using de-mineralized water & other utilites(cooling tower, ETP etc,)sourced from end user industry		WHITE		Regional Office
69	Glue from starch(physical mixing)with Gas/electrically operated oven/boiler	31	GREEN		Regional Office
70	Gold and silver smithy(purification with smelting operation and sulphuric acid polishing Operation) (using less or equal to 1 litre of sulphuric acid/nitric acid per month)	101	GREEN		Regional Office

71	Compressed oxygen Gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases.	9	WHITE		Regional Office
72	Glass and ampules and vials making from glass tubes	18	WHITE		Regional Office
73	Ground nut decorticating	20	WHITE		Regional Office
74	Medical Oxygen	26	WHITE		Regional Office
75	HOT MIX PLANTS				
75.1	Hot mix plants using oil as fuel	42	ORANGE		Regional Office
75.2	Hot mix plants using gaseous as fuel		ORANGE		Regional Office
76	Hazardous waste pre-processing/processing facility including spent acid processing spent solvent recovery etc	30	RED	Head Office	
77	Handloom/ Carpet weaving(without dyeing and bleaching operation)	21	WHITE		Regional Office
78	Ice cream manufacturing units	44	ORANGE		Regional Office
79	Printing ink Manufacturing	74	ORANGE		Regional Office
80	Manufacturing scientific and mathematical instrument(assembling only)	33	WHITE		Regional Office
81	JUTE PROCESSING				
81.1	Jute processing(with dyeing/ with boiler)		ORANGE		Regional Office
81.2	Jute processing(without dyeing/without boiler)	47	GREEN		Regional Office
81.3	Manufacturing of products from jute(without dyeing/ without boiler)	64	WHITE		Regional Office
82	Lime manufacturing (using lime kiln)	48	ORANGE		Regional Office
83	Leather foot wear and Leather products(excluding tanning and hide processing)	37	WHITE		Regional Office
84	Manufacturing of optical Lenses(using electrical furnace)	39	GREEN		Regional Office
85	Leather cutting and stitching(more than 10 machine and using motor)	22	WHITE		Regional Office
86	Mobile towers using genset(s)		GREEN		Regional Office
87	MILK PROCESS AND DAIRY PRODUCTS				
87.1	Milk Processes and dairy products(integrated project)	15	RED	Large	Micro, Small & Medium

87.2	Dairy and dairy products(small scale units)using coal/biomass as fuel(Wastewater generation $\geq$ 100 KLD)		RED	$\geq$ 50 Cr	< 50 Cr
87.3	Dairy and dairy products(small scale units)using coal/biomass as fuel(Wastewater generation < 100 KLD)		ORANGE		Regional Office
87.4	Dairy and dairy products(small scale units)using PNG as fuel	20	ORANGE		Regional Office
88	MINING AND ORE BENEFICATION				
88.1	Open- cast mining	43	RED	>50 Ha	$\leq$ 50 Ha
88.2	underground coal mining		RED	>50 Ha	$\leq$ 50 Ha
88.3	Mining of major minerals and ore beneficiation		RED	>50 Ha	$\leq$ 50 Ha
88.4	Mining of minor minerals (except Sand/riverbed material mining)		ORANGE	>50 Ha	$\leq$ 50 Ha
88.5	Grinding, processing and screening of minor minerals	62	ORANGE		Regional Office
89	Manufacturing of Mirror from sheet glass	50	ORANGE		Regional Office
90	Mineral processing, industries involving ore sintering, pelletisting, grinding & pulverization	61	ORANGE		Regional Office
91	Malteries (without fermentation)		ORANGE		Regional Office
92	Manufacturing of Mosquito repellent & Coil	54	ORANGE		Regional Office
93	Organic Manure(Physical mixing)	28	WHITE		Regional Office
94	Packing of powdered Milk	29	WHITE		Regional Office
95	IRON & STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANT AND SPONGE IRON UNITS)				
95.1	Integrated iron and steel plants	34	RED	Head Office	
95.2	Stand-alone sintering/ palletisation		RED	Head Office	
95.3	Sponge iron with CPP(Captive Power Plant)		RED	Head Office	
95.4	Sponge iron without CPP		RED	Head Office	
95.5	Stand alone coke oven gas plants		RED	Head Office	
96	ALUMINIUM PROCESSING				
96.1	Aluminium Refinery		RED	Head Office	

96.2	Aluminium Smelter		RED	Head Office	
97	Copper Smelter		RED	Head Office	
98	Zinc Smelter		RED	Head Office	
99	FERROUS AND NON-FERROUS METAL, SECONDARY PROCESSING UNITS INVOLVING DIFFERENT FURNACES THROUGH MELTING, REFINING, CASTING ALLOY-MAKING				
99.1	All ferrous and Non-ferrous metal secondary processing/ reprocessing units involving different furnaces through melting, refining, casting, alloy making(using coal/liquid fuels)	77	RED	Head Office	Regional Office (Furnace capacity <10TPH) * TPH= Ton Per Heat
99.2	Ferrous and Non-ferrous metal secondary processing/ reprocessing units involving different furnaces through melting, refining, casting, alloy making(using cleaner fuels/ electricity)		ORANGE	Head Office	Regional Office (Furnace capacity <10TPH) * TPH= Ton Per Heat
100	Aluminium & copper extraction from scrap using an oil-fired furnace(dry process only)		ORANGE	≥ 50 Cr	< 50 Cr
101	INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/ HEAT TREATMENT				
101.1	Industry or process involving metal surface treatment or process such as pickling /electroplating/paint stripping/heat treatment using cyanide bath/ phosphating or finishing and anodizing/enamellings/galvaniz	32	RED	≥ 50 Cr	< 50 Cr
101.2	Plasma electrolytic polishing (electroplating)		ORANGE	≥ 50 Cr	< 50 Cr
101.3	Heat treatment using furnace (without cyaniding)		GREEN		Regional Office
101.4	Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.		GREEN		Regional Office
102	FORGING OF FERROUS AND NON-FERROUS METALS				
102.1	Forging of ferrous and non-ferrous metals using liquid fuel	32	ORANGE		Regional Office

102.2	Forging of ferrous and non-ferrous metals using gaseous fuel		ORANGE		Regional Office
102.3	Forging of ferrous and non-ferrous metals using electricity		ORANGE		Regional Office
102.4	Forging of ferrous and non-ferrous metals (cold forging without any heat treatment)		GREEN		Regional Office
103	ROLLING MILLS				
103.1	Rolling and pickling	31	RED	≥ 50 Cr	< 50 Cr
103.2	Rolling mills(oil and coal fired)		ORANGE	≥ 50 Cr	< 50 Cr
103.3	Rolling mills(gas fired)		GREEN		Regional Office
103.4	Cold rolling mill(without heat treatment)	17	WHITE		Regional Office
104	FOUNDRY OPERATIONS				
104.1	Cupola furnace	46	ORANGE	Head Office (Furnace capacity ≥10TPH) * TPH= Ton Per Heat	Regional Office (Furnace capacity <10TPH) * TPH= Ton Per Heat
104.2	Induction furnace/arc furnace	31	ORANGE	Head Office (Furnace capacity ≥10TPH) * TPH= Ton Per Heat	Regional Office (Furnace capacity <10TPH) * TPH= Ton Per Heat
105	WIRE DRAWING AND WIRE NETTING				
105.1	Wire drawing and wire netting(with pickling)	97	RED		Regional Office
105.2	Wire drawing and wire netting(without pickling and with heat treatment)		GREEN		Regional Office
105.3	Wire drawing and wire netting(without pickling and without heat treatment)	43	WHITE		Regional Office
106	Die-casting/extrusion process only		GREEN		Regional Office
107	Manufacturing of aluminium utensils from aluminium circles pressing/Brass and bell Metal utensils manufacturing from circles(dry mechanical operation only)	42	GREEN		Regional Office
108	Manufacturing of Metal caps containers etc	24	WHITE		Regional Office

109	Formulation/palletisation of camphor tablets, Naphthalene balls from camphor/ naphthalene powders	34	ORANGE		Regional Office
110	Organic and inorganic Nutrients by physical mixing(without boiler and without any reactor)	27	WHITE		Regional Office
111	ORGANIC CHEMICALS INCLUDING HELOGENATED HYDROCARBONS				
111.1	Organic chemicals including halogenated hydrocarbons(using solid/ liquid fuel)	21	RED	≥ 50 Cr	< 50 Cr
111.2	Organic chemicals including halogenated hydrocarbons(using cleaner fuel)		RED	≥ 50 Cr	< 50 Cr
112	Oil and gas extraction (offshore & onshore extraction through drilling wells) Coal Bed Methane(CBM) drilling and shale gas, including group gathering stations (GGS)etc.	46	RED		Regional Office
113	EDIBLE OIL MILLS				
113.1	Vegetable oil manufacturing including solvent extraction and refinery/ hydrogenated oils	75	ORANGE	≥ 50 Cr	< 50 Cr
113.2	Oil Mills Ghani and extraction without boiler (no refining/ hydrogenation)	47	GREEN		Regional Office
114	POWER GENERATION PLANTS				
114.1	Power plants based on coal	58	RED	Head Office	
114.2	Power plants based on liquid fuel		RED	Head Office	
114.3	Biomass-based power plants		RED	Head Office	Regional Office (<25MW)
114.4	Nuclear energy-based power plants(>220 MW)	45	RED	Head Office	
114.5	Nuclear energy-based power plants(up to 220 MW)		RED	Head Office	
114.6	Gas-based power plants		RED	Head Office	
115	PULP & PAPER (AGRO & WOOD)				
115.1	Manufacturing of bleached chemical pulp, papers and paperboards	62	RED	≥ 50 Cr	< 50 Cr

115.2	Unbleached or Totally Chlorine Free (TCF) bleaching for manufacturing of chemical pulp, papers and paperboards		RED	≥ 50 Cr	< 50 Cr
115.3	Bleached grades of chemical pulp, paper and paperboard having Totally Chlorine Free (TCF) bleaching		RED	≥ 50 Cr	< 50 Cr
116	PULP & PAPER (RECYCLED FIBRE/ WASTE PAPER BASED)			Head Office	
116.1	Pulp & Paper(with bleaching)		RED	Head Office	
116.2	Pulp & Paper(without bleaching, capacity ≥ 15 TPD		RED	Head Office	
116.3	Pulp & Paper(without bleaching, capacity < 15 TPD		ORANGE		Regional Office
117	MANUFACTURING OF PAINTS, VARNISHES				
117.1	Manufacturing of solvent-based plants/varnish	42	RED	≥ 50 Cr	< 50 Cr
117.2	Manufacturing of water-based paints		RED	≥ 50 Cr	< 50 Cr
117.3	Manufacturing of powder coating		RED	≥ 50 Cr	< 50 Cr
117.4	Manufacturing of Paint and varnishes(only blending and mixing)	55	ORANGE		Regional Office
118	PESTICIDE INDUSTRIES				
118.1	Pesticide technical(organic chemical based)	51	RED	Head Office	
118.2	Pesticide technical(inorganic chemical based like Zinc Phosphide and Aluminium Phosphide)		RED	Head Office	
118.3	Pesticide formulation industries(Liquid formulation only)having boiler/thermopack		RED		Regional Office
118.4	Pesticide formulation industries(Liquid formulation only)without having boiler/thermopack		ORANGE		Regional Office
118.5	Pesticide formulation industries(having both liquid and dry formulation or dry formulation only)without having boiler/thermopack		RED		Regional Office
118.6	Pesticide formulation industries(having both liquid and dry formulation or dry formulation only)having boiler/thermopack		RED		Regional Office

119	Photographic film and its chemicals	56	ORANGE	Head Office	
120	Petroleum oil refineries	48	RED	Head Office	
121	PETROCHEMICALS				
121.1	Petrochemicals (Naphtha cracker)	52	RED	Head Office	
121.2	Petrochemicals(Gas cracker)		RED	Head Office	
121.3	Petrochemicals(without cracker)		RED	Head Office	
121.4	Petrochemicals(without cracker and using cleaner/ gaseous fuel)		RED	Head Office	
122	MANUFACTURING OF LUBRICATING OILS, GREASE AND PETROLEUM- BASED PRODUCTS				
122.1	Manufacturing of lubricating oils, grease and petroleum based products	41	ORANGE	≥ 50 Cr	< 50 Cr
122.2	Manufacturing of lubricating oils, grease and petroleum based products(only blending)	38	GREEN		Regional Office
123	PHARMACEUTICAL INDUSTRY				
123.1	Pharmaceuticals manufacturing	53	RED	Head Office	
123.2	Pharmaceuticals manufacturing using cleaner/ gaseous fuel		RED	Head Office	
123.3	Pharmaceuticals (formulation)	69	ORANGE		Regional Office
123.4	Pharmaceuticals (formulation)using cleaner/ gaseous fuel		ORANGE		Regional Office
123.5	Vaccine manufacturing	110	ORANGE		Regional Office
123.6	Vaccine manufacturing using cleaner/gaseous fuel		ORANGE		Regional Office
123.7	Pharmaceutical R & D facilities	69	ORANGE		Regional Office
123.8	Ayurvedic or unani medicines manufacturing	4	ORANGE		Regional Office
123.9	Ayurvedic or unani medicines manufacturing using cleaner fuel		ORANGE		Regional Office
123.1	Ayurvedic or unani medicines manufacturing(without boiler)	3	GREEN		Regional Office
124	Digital Printing on flex/ vinyl, PVC etc (more than 5 machine)	37	GREEN		Regional Office
125	Spray Painting, Paint baking Paint shipping	82	GREEN		Regional Office
126	Plywood/ board manufacturing (including Veneer and laminate) with biomass fired boiler/ thermic fluid heater (without resin plant)	71	ORANGE		Regional Office

127	Printing press(newspaper, books, magazines, etc/Gravure printing)	76	ORANGE		Regional Office
128	Manufacturing of bi-axially oriented Polypropylene(PP) film along with metalizing operations	6	GREEN		Regional Office
129	Pulse/Dal Mills	21	GREEN		Regional Office
130	Insulation and other coated Papers(excluding paper or pipe manufacturing)	35	GREEN		Regional Office
131	Packaging materials manufacturing from non-asbestos fibre, vegetable fibre yarn	48	GREEN		Regional Office
132	Polythene and plastic processed products manufacturing(virgin/ compostable plastic)	50	GREEN		Regional Office
133	Poultry, pigger and hatchery	51	GREEN		Regional Office
134	Puffed rice(muri)(using gas)	51	GREEN		Regional Office
135	Biscuit trays etc from rolled PVC sheet(using automatic vacuum forming machines)	5	WHITE		Regional Office
136	Fountain Pen manufacturing by assembly only	17	WHITE		Regional Office
137	Glass Putty and sealent(by mixing with machine only)	19	WHITE		Regional Office
138	Manufacturing of Paper Pins, U-Clips, etc	30	WHITE		Regional Office
139	Solar Power generation through solar photovoltaic cell and wind power	35	WHITE		Regional Office
140	Synthetic Rubber excluding molding	88	ORANGE		Regional Office
141	REFRACTORIES				
141.1	Refractories based on coal/ liquid fuel(fuel consumption: 12 TPD and above)	11	RED		Regional Office
141.2	Refractories based on coal/ liquid fuel(fuel consumption: less than 12 TPD)		ORANGE		Regional Office
141.3	Refractories based on cleaner fuel		ORANGE		Regional Office
142	RUBBER PRODUCTS MANUFACTURING				
142.1	Tyre and tube manufacturing	R-73 O-88	ORANGE	≥ 50 Cr	< 50 Cr
142.2	Tyre and tubes vulcanization/ hot retreading	94	ORANGE		Regional Office

142.3	Rubber goods industry(with solid fuel/oil-based boiler)		ORANGE		Regional Office
142.4	Rubber goods industry(with gas-based boiler)	61	GREEN		Regional Office
143	SYNTHETIC RESIN				Regional Office
143.1	Synthetic resins manufacturing	86	RED		Regional Office
143.2	Synthetic resins manufacturing(using only gaseous fuel)		ORANGE		Regional Office
144	Blending of melamine Resins & different powder, additives by physical mixing, including phenolic resin(without boiler)	10	GREEN		Regional Office
145	RICE MILLS				
145.1	Parboiled rice mill(with soaking and steam/drier)	68	ORANGE		Regional Office
145.2	Raw rice mill(without soaking and stean/drier/hullers)	60	GREEN		Regional Office
146	Repairing of electric motors and generators(dry mechanical process)	31	WHITE		Regional Office
147	Manufacturing of plastic or cotton rope	32	WHITE		Regional Office
148	Tyre Retraders	70	WHITE		Regional Office
		94			
	RECYCLING AND REPROCESSING SECTOR				
149	INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/ RECOVERY/REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&OW(M&TBM)RULES-2016-IT EMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM AND COBALT INCLUDING DRY BATTERY(EXCEPT LEAD) AND CLEARED METEL CATALYST				
149.1	Hydro & pyro metallurgy	30	RED	Large & Medium	Small
149.2	Hydro & pyro metallurgy(using cleaner/gaseous fuels & without crushing of materials)		RED	Large & Medium	Small
149.3	Pyro metallurgy(using coal / liquid fuels)		RED	Large & Medium	Small
149.4	Pyro metallurgy(using cleaner /gaseous fuels)		ORANGE	Large & Medium	Small
149.5	Hydro metallurgy		ORANGE	Large & Medium	Small

150	E-WASTE DISMENTLING/ RECYCLING				
150.1	Industry engaged in recycling of e-wastegenerated from the electrical and elctronic equipment(EEE)listed in E-waste(Management)Rules-20 22 using pyro/hydro/ eclectro-metallrgical processing and recycling of plastic separated from waste EEE		RED	Head Office	
150.2	Industry engaged in recycling of e-wastegenerated from the electrical and elctronic equipment(EEE)listed in E-waste(Management)Rules-20 22 (PCB processing limited to only mechanical processing and separation without pyro/ hydro/electro-metallurgical processing)production of Al, Cu and other metals from non-PCB sources and/or recycling of plastic separated from waste EEE.		ORANGE	Head Office	
150.3	Industry engaged dimantling(only)of e-wastegenerated from the electrical and elctronic equipment(EEE)listed in E-waste(Management)Rules-20 22		GREEN	Head Office	
150.4	E-waste refurbishing centres		GREEN	Head Office	
151	INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/ RECOVERY/REUSE OF HAZARDOUS WASTE(Items as per Schedule IV of H & OW(M &TBM)RULES, 2016				
151.1	Lead recycling(Lead acid Batteries with Acids, Lead Scrap Recycling)Rotary Furnace/Pit Furnace(Mandir/ Canopy Bhatti)	30	RED	Head Office	
151.2	Lead Recycling(Drained Lead Acid Batteries, Lead Scrap Recycling)Rotary Furnace/ Mandir Bhatti on Cleaner Fuel		RED	Head Office	

151.3	Isolated storages(as defined under Manufacture,Storage and Import of Hazardous Chemicals Rules, 1989 as amended)	35	ORANGE		Regional Office
151.4	Paint and ink sludge/residue recycling		ORANGE	Large & Medium Head Office	Small Regional Office
151.5	Industries engaged in recycling/reprocessing/ reconvert/reuse of Hazardous Waste, excluding lead, paint and ink sludge		ORANGE	≥ 50 Cr	< 50 Cr
151.6	Refining of used oil by hydro-treating/using solvent extraction		ORANGE		Regional Office
151.7	Refining of used oil by using thin film evaporation/ vacuum distillation with clay treatment		ORANGE		Regional Office
151.8	Recycling/reprocessing of waste oil		ORANGE		Regional Office
152	RECYCLING OF PLASTIC WASTE				
152.1	Manufacturing of flakes/staple fibre/strip from the recycling of PET bottles	105	ORANGE		Regional Office
152.2	Pastic waste processing(manufacturing of flakes/granules)		ORANGE		Regional Office
153	SCRAPING FACILITIES FOR RECYCLING END-LIFE VEHICLES, WAGONS AND COACHES				
153.1	Collection, Depolltion and Dismantling Centres (Without shredding)	80	ORANGE	Head Office	
153.2	Collection, Depolltion and Dismantling and shredding Centres		ORANGE	Head Office	
153.3	Common Shredders(Standalone)		GREEN		Regional Office
153.4	Collection Centres(Without depollution, dismantling and shredding)		WHITE		Regional Office
154	Sugar(excluding Khandsari/ Jaggery)	69	RED	Head Office	
155	Ship breaking industries	67	ORANGE	Head Office	

156	Slaughterhouse/ Slaughterhouse(with rendering plant)/integrated slaughtering unit, meat processing units, bone mill, processing of animal horns, hoofs and other body parts	68	RED		Regional Office
157	Manufacturing of Silica gel	56	ORANGE		Regional Office
158	Manufacturing of Iodized Salt from Crude/Raw Salt	53	ORANGE		Regional Office
159	Manufacturing of Starch/Sago/ Sorbitol	51	ORANGE		Regional Office
160	Stone crusher	83	ORANGE		Regional Office
161	Stonecrushing/grinding/ washing & screening of riverbed material(s)		ORANGE		Regional Office
162	MANUFACTURING OF SURGICAL AND MEDICAL PRODUCTS				
162.1	Manufacturing of surgical and medical products	84	ORANGE		Regional Office
162.2	Surgical and medical products assembled only(with effluent generating processes)		GREEN		Regional Office
162.3	Surgical and medical products assembled only (without effluent generating processes)	37	WHITE		Regional Office
163	SEMICONDUCTOR MANUFACTURING INDUSTRIES				
163.1	Semiconductor fabs manufacturing	80	RED	Head Office	
163.2	Display fabs manufacturing		RED	Head Office	
163.3	Sensors fabs manufacturing / Compound semiconductors/ silicon photonics		RED	Head Office	
163.4	Semiconductor Assembly, Testing, Marking and Packaging Facility(ATMP)		GREEN		Regional Office
164	Saw mills	62	GREEN		Regional Office
165	Spice grinding	57	GREEN		Regional Office
166	Cutting, Sizing and polishing of marble, granite and other stones	19	GREEN		Regional Office
167	Manufacturing of solar module/non-conventional energy appratus	34	WHITE		Regional Office
168	TANNERIES				
168.1	Tanneries(Raw to finish)	74	RED		Regionanl Office
168.2	Tanneries(Wet blue to finish)		RED		Regionanl Office
168.3	Tanneries(Raw to Wet blue)		RED		Regionanl Office
168.4	Vegetable tanning		ORANGE		Regional Office

169	MANUFACTURING OF TOOTH POWDER, TOOTHPASTE, TALCUM POWDER AND OTHER COSMETIC ITEMS				
169.1	Manufacturing of toothpaste and other cosmetic items	57	ORANGE		Regional Office
169.2	Manufacturing of tooth powder, talcum powder		GREEN		Regional Office
170	THERMOMETER MANUFACTURING				
170.1	Glass (mercury based) thermometer manufacturing	91	ORANGE		Regional Office
170.2	Digital thermometer manufacturing		WHITE		Regional Office
171	Manufacturing of Teflon-based products	89	ORANGE		Regional Office
172	Thermocol manufacturing (with boiler)	90	ORANGE		Regional Office
173	MANUFACTURING OF TABACCO PRODUCTS INCLUDING CIGARETTES AND TOBACCO PROCESSES				
173.1	Manufacturing of tobacco products including cigarettes and tobacco processes(with boiler)	92	ORANGE		Regional Office
173.2	Manufacturing of tobacco products including cigarettes and tobacco processes(without boiler)	92	GREEN		Regional Office
174	Transformer repairing/ manufacturing(dry process only)	93	GREEN		Regional Office
175	Tyre Pyrolysis Oil Industries-Applicable for advanced batch automated process/continuous TPO units	63	ORANGE	Head Office	
176	Tamarind powder manufacturing		GREEN		Regional Office
177	TEA PROCESSING AND BLENDING				
177.1	Tea processing (with boiler)		ORANGE		Regional Office
177.2	Tea processing (without boiler)	69	GREEN		Regional Office
177.3	Blending and packing of tea	6	WHITE		Regional Office
178	TEXTILE INDUSTRY				

178.1	Yarn/Textile processing involving any effluent/ emission geerating processes including bleaching, dyeing, printing and colouring including the garment and apparel manufacturing industry.	76	RED	>200 KLD	≤ 200 KLD
178.2	Yarn to grey fabric manufacturing with water jet machines		ORANGE	>200 KLD	≤ 200 KLD
178.3	Garment and apparel manufacturing industry including Doubling/Reeling/ TFO-Two for one unit(dry process)-with boiler		GREEN		Regional Office
178.4	Garment and apparel manufacturing industry including Doubling/Reeling/ TFO-Two for one unit(dry process)-without boiler	60	WHITE		Regional Office
179	SAREE/FABRIC PRINTING BY SCREEN/WOODEN BLOCK / HAND BLOCK				
179.1	Saree /Fabric printing by screen/wooden block/hand block		ORANGE		Regional Office
179.2	Hand block PRINTING WITHOUT EFFLUENT GENERATION		GREEN		Regional Office
180	TEXTILE SPINNING, SIZING AND WEAVING MILLS				
180.1	Textile spinning, sizing and weaving mills (wastewater generation) ≥ 10 KLD)		ORANGE		Regional Office
180.2	Textile spinning, sizing and weaving mills(wastewater generation)<10 KLD)		GREEN		Regional Office
181	Power Looms (without dye and bleaching)	52	GREEN		Regional Office
182	REPROCESSING OF WASTE TEXTILE FABRIC				
182.1	Integrated facility for reprocessing of waste textile fabric (including washing, bleaching, dyeing etc.)	76	RED	>200 KLD	≤ 200 KLD
182.2	Reprocessing of waste textile fabric(dry process)		GREEN		Regional Office
183	Cotton and wollen Hosiers making (Dry process only without any dying/washing operation)	10	WHITE		Regional Office

184	Seasoning of wood in steam heated chamber	63	GREEN		Regional Office
185	Pulverization of bamboo and scrap wood	54	GREEN		Regional Office
186	Distilled water (without boiler) with electricity as source of heat	24	GREEN		Regional Office
187	Purification of water and packaging(mineralized/non-mineralized water)	44	GREEN		Regional Office
	LIST OF ESSENTIAL ENVIRONMENTAL SERVICES				
1	COMMON EFFLUENT TREATMENT PLANT(CETP)				
1.1	CETP having MEE/spray drier	14	RED	Head Office	
1.2	CETP (without having MEE/spray drier)Common MEE/Common spray driers		RED	Head Office	
1.3	Common-Sewage-Effluent Treatment Plant(CSETP)		RED	Head Office	
2	Effluent conveyance projects		RED	Head Office	
3	COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY				
3.1	Integrated facility(Secured landfill and incinerator)	14	RED	Head Office	
3.2	Only secured landfill		RED	Head Office	
3.3	Only incinerator		RED	Head Office	
4	COMMON BIOMEDICAL WASTE TREATMENT FACILITY(CBWTF)				
4.1	CBWTF	14	RED	Head Office	
4.2	CBWTF using cleaner/gaseous fuel		RED	Head Office	
	LIST OF BLUE CATEGORY SECTORS-Essential Environmental Service for Domestic/Household Activities				
1	MUNICIPAL SOLID WASTE MANAGEMENT FACILITY				
1.1	Municipal Solid Waste Management Facility(Sanitary landfill/Integrated Sanitary landfill with material recycling facility/refused derived fuel etc)	14	BLUE	Head Office	
1.2	Waste to energy power plants		BLUE	Head Office	
1.3	Bio-mining of legacy waste projects		BLUE		Regional Office

1.4	Municipal Solid Waste Bio-methanation plant(Quantity of MSW $\geq$ 5 TPD)		BLUE	Head Office	$\leq$ 5 TPD
1.4	Municipal Solid Waste Composting Facility(Quantity of MSW $\geq$ 5 TPD)		BLUE		Regional Office
1.6	Municipal Solid Waste Material Recovery Facility(Quantity of MSW $\geq$ 5 TPD)		BLUE		Regional Office
2	Construction and Demolition (C &D) Waste Processing Plants	100	BLUE		Regional Office
3	SEWAGE TREATMENT PLANT				
3.1	Sewage Treatment Plant (5 / MLD and above)		BLUE	> 25 MLD	$\leq$ 25 MLD
3.2	Sewage Treatment Plant (less than 5 MLD)		BLUE		Regional Office
	SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS				
1	STANDALONE GENERATOR SET (Genset)				
1.1	Genset(s) of total capacity $\geq$ 1 MVA, using liquid fuel	21	ORANGE	> 5 MVA	$\leq$ 5 MVA
1.2	Genset(s) of total capacity $\geq$ 1 MVA, using cleaner/gaseous fuel		GREEN		Regional Office
2	Airports	2	ORANGE	Head Office	
3	HEALTH CARE FACILITIES (HCFS, AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)	23			
3.1	HCFs with captive incinerator, irrespective of number of beds		RED	Head Office	
3.2	more than 1000 bedded HCFs		RED	Head Office	
3.3	501 to 1000 bedded HCFs		RED	Head Office	
3.4	201 to 500 bedded HCFs		ORANGE		Regional Office
3.5	51 to 200 bedded HCFs		ORANGE		Regional Office
3.6	11 to 50 bedded HCFs		GREEN		Regional Office
3.7	Up to 10 bedded HCFs		GREEN		Regional Office
3.8	Non-bedded HCFs		GREEN		Regional Office
4	HOTELS/ BANQUET HALLS HAVING ROOM FACILITY				
4.1	Hotels (above 3 star)or having 100 & above rooms	26	RED	Head Office	
4.2	Hotels(above 3 star)or having 100 & above rooms(based on cleaner/ gaseous fuel)		ORANGE		Regional Office
4.3	Hotels (above 3 star) or having more than 20 rooms but less than 100 rooms	43	ORANGE		Regional Office
4.4	Up to 20 rooms	34	GREEN		Regional Office

5	RAILWAY LOCOMOTIVE WORK SHOP/INTEGRATED ROAD TRANSPORT WORKSHOP/ AUTHORIZED SERVICE CENTERS				
5.1	Raliway locomotive workshop/ integrated road transport workshop /authorized service centers (waste water generation ≥ 10 KLD)	64	RED		Regional Office
5.2	Raliway locomotive workshop/ integrated road transport workshop/authorized service centers(waste water generation <10 KLD)	64	ORANGE		Regional Office
6	RAILWAY STATIONS				
6.1	Railway stations (wastewater generation ≥ 5 MLD)	65/78	ORANGE		Regional Office
6.2	Railway stations(wastewater generation ≥ 100 KLD but < 5 MLD)		GREEN		
7	RAILWAY SIDINGS				
7.1	Railway sidings/ Mineral stock yard	43	GREEN		Regional Office
7.2	Railway sidings only for defence purpose		WHITE		
8	PORTS AND HARBOURS				
8.1	Ports and harbours, jetties and dredging operations	57	RED		Regional Office
8.2	Ports and harbours (Only ontainers handling)/ Captive jetties		ORANGE		Regional Office
9	Automoblile service stations/ workshops	3	ORANGE		Regional Office
10	BUILDING CONSTRUCTION PROJECTS				
10.1	Building construction project $\geq 20,000$ sq. M. Built-up area	8	ORANGE	$>50,000$ sq. M. Built-up area	Regional Office
10.2	Building construction project $\geq 5,000$ sq. M. But $< 20,000$ sq. M. Built-up area (without connectivity to terminal STP)		GREEN		Regional Office
11	Standalone mechanized laundry (using boiler)	59	ORANGE		Regional Office
12	New highway construction project	64	ORANGE	Head Office	
13	DAIRY FARM				
13.1	Dairy farm (having more than 500 animals)	98	RED		Regional Office
13.2	Dairy farm (having 101 to 500 animals)		ORANGE		Regional Office

13.3	Dairy farm (having 15 to 100 animals)		ORANGE		Regional Office
14	Gold Assaying & Hallmarking Centres	101	GREEN		Regional Office
15	Facility of handling, storage, and transportation of food grains in bulk	27	GREEN		Regional Office
16	Flyash export or disposal operations	28	GREEN		Regional Office
17	Oil and gas transportaion pipeline (excluding pipeline covered under definition of isolated storage of hazardous chemicals, as per Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989)	46	GREEN		Regional Office
18	Gaushalas	72	GREEN		Regional Office
19	Household bio-digester/ gobar-gas(cow-dung)plants based on biodegradable wastes, etc.	62	WHITE		Regional Office
	OTHERS/SPECIAL CATEGORY SECTORS				
1	HYDEL POWER PLANTS INCLUDING PUMPED STORAGE PROJECTS				
1.1	Hydel power plants(Capacity > 50 MW)		RED	Head Office	
1.2	Mini Hydel power plants(capacity from more than 25 MVA and up to 50 MW)		ORANGE		Regional Office
1.3	Mini Hydel power plants	36	WHITE		Regional Office
2	SAND/ RIVERBED MATERIAL MINING FROM RIVERBED AND ITS FLOOD PALINS (excluding manual excavation)				
2.1	Mining lease area more tha 5 hectares or mining lease area up to 5 hectares which is part of cluster mining	79	RED	> 50 Ha.	≤ 50 Ha.
2.2	Standalone mining lease area up to five hectares in areas (not a part of any cluster mining)	79	ORANGE		Regional Office

* Investment criteria shall be based on total investment including land, Building, Plant & Machinery & MFA as submitted by PP.

UDYAM REGISTRATION CERTIFICATE

140

UDYAM REGISTRATION NUMBER

UDYAM-RJ-07-0126078

NAME OF ENTERPRISE

JAY BAJRANG TYRES RETRADING

TYPE OF ENTERPRISE *

S.No.	Classification Year	Enterprise Type	Classification Date
1	2025-26	Micro	14/10/2025

MAJOR ACTIVITY

TRADING
(For availing benefits of Priority Sector Lending (PSL) ONLY)

SOCIAL CATEGORY OF ENTREPRENEUR

ORC

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	JAY BAJRANG TYRES RETRADING

OFFICIAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	IRANS CHOURAHA	Name of Premises/ Building	ORICA RESORT KE SAMNE
Village/Town	BHILWARA	Block	BHILWARA
Road/Street/Lane	BHILWAR	City	BHILWARA
State	RAJASTHAN	District	BHILWARA, Pin 311001
Mobile	9829666963	Email:	PCLOHAR007@GMAIL.COM

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

01/01/2010

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

05/01/2010

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	74 - Other professional, scientific and technical activities	7410 - Specialized design activities	74109 - Other specialized design activities n.e.c.	Services

DATE OF UDYAM REGISTRATION

14/10/2025

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

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For any assistance, you may contact:

1. District Industries Centre: BHILWARA (RAJASTHAN)

2. MSME-DFO: JAIPUR (RAJASTHAN)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.udyamregistration.gov.in

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Udyam Registration Number: UDYAM-RJ-07-0126078

Type of Enterprise	MICRO	Major Activity	TRADING (Manufacturing/Trading/Service) Sector: Manufacturing/Trading/Service
Type of Organisation	Proprietary	Name of Enterprise	JAY BAJRANG TYRES RETRADING
Owner Name	PRAKASH CHAND LOHAR	PAN	AH0PL5592F
Do you have GSTIN	Yes	Mobile No.	9829666963
Email Id	PCLOHAR007@GMAIL.COM	Social Category	OBC
Gender	Male	Specialty Aabled(DIVYANG)	No
Date of Incorporation	01/01/2010	Date of Commencement of Production/Business	05/01/2010

Bank Name	IFS Code	Bank Account Number
HDFC BANK	HDFC0005188	50200065510030

Demographic Details

Male	Female	Other	Total
2	0	0	2

Investment in Plant and Machinery OR Equipment (In Rs.)

Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
2023-24	Micro	2500000.00	0.00	2500000.00	2737560.00	0.00	2737560.00	Yes	ITR - 4

Location Details

Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
JAY BAJRANG TYRES RETRADING	IRANS CHOURAHA	ORICA RESORT KE SAMNE	BHILWARA	BHILWAR	BHILWARA	BHILWARA	311001	RAJASTHAN	BHILWARA

Official address of Enterprise

Flat/Door/Block No.	IRANS CHOURAHA	Name of Premises/ Building	ORICA RESORT KE SAMNE
Village/Town	BHILWARA	Block	BHILWARA
Road/Street/Lane	BHILWAR	City	BHILWARA, Pin : 311001
State	RAJASTHAN	District	PCLOHAR007@GMAIL.COM
Mobile	9829666963	Email:	74.67397436901808
Latitude	25.34628880463043	Longitude:	

National Industry Classification Code(S)

S.No.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
-------	-------------	-------------	-------------	----------

4 - Other professional, scientific and technical activities	7410 - Specialized design activities	74109 - Other specialized design activities n.e.c.	Services
Interested to get registered on Government e-Market (GeM) Portal		No	
Interested to get registered on TReDS Portals(one or more)		No	
Interested to get registered on National Career Service(NCS) Portal		No	
Interested to get registered on NSIC B2B Portal		No	
Interested in availing Free .IN Domain and a business email ID		N/A	
Interested in getting registered on Skill India Digital Portal		No	
Industries Centre		BHILWARA (RAJASTHAN)	
IE-DFO		JAIPUR (RAJASTHAN)	
of Udyam Registration		14/10/2025	
of Printing		14/10/2025	
Details			
Number			Inactive
Status			
Registration Date			
Modification Date			

Print : Udyam Registration Certificate

UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-RJ-07-0128640

NAME OF ENTERPRISE

SHREE BALAJI TYRE RETRADING

TYPE OF ENTERPRISE *

S.No.	Classification Year	Enterprise Type	Classification Date
1	2025-26	Micro	17/11/2025

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

OBC

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	SHREE BALAJI TYRE RETRADING

OFFICIAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	PLOT NO 18-19	Name of Premises/ Building	FOJMAL LUHAR, MALOLA ROAD
Village/Town	BHILWARA	Block	BHILWARA
Road/Street/Lane	BHILWARA	City	BHILWARA
State	RAJASTHAN	District	BHILWARA , Pin 311802
Mobile	9664358875	Email:	loharroshan92@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

01/01/2019

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

01/01/2019

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	22 - Manufacture of rubber and plastics products	2211 - Manufacture of rubber tyres and tubes; retreading and rebuilding of rubber tyres	22113 - Retreading of tyres; replacing or rebuilding of tread on used pneumatic tyres	Manufacturing

DATE OF UDYAM REGISTRATION

17/11/2025

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

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For any assistance, you may contact:

1. District Industries Centre: BHILWARA (RAJASTHAN)

2. MSME-DFO: JAIPUR (RAJASTHAN)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; [@minmsme](http://www.minmsme)

Udyam Registration Certificate

Print Udyam Registration Certificate

UDYAM REGISTRATION NUMBER

Type of Enterprise	MICRO	Major Activity	
Type of Organisation	Proprietary	Name of Enterprise	SHREE BALAJI TYRE RETRADING
Owner Name	ROSHAN LAL LOHAR	PAN	APSPH7682N
Do you have GSTIN	No	Mobile No.	9664358875
Email Id	loharroshan92@gmail.com	Social Category	OBC
Gender	Male	Specialty Abled(DIVYANG)	No
Date of Incorporation	01/01/2019	Date of Commencement of Production/Business	01/01/2019

Bank Name	HDFC BANK	IFS Code	HDFC0005188	Bank Account Number	50100741466789
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Employment Details	Male	Female	Other	Total
	5	0	0	5

Investment in Plant and Machinery OR Equipment (in Rs.)										
S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2023-24	Micro	250000.00	300000.00	0.00	500000.00	0.00	500000.00	No	NA

Unit(s) Details										
SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	SHREE BALAJI TYRE RETRADING	PLOT NO 18-19	FOJMAL LUHAR, MALOLA ROAD	BHILWARA	BHILWARA	BHILWARA	BHILWARA	311802	RAJASTHAN	BHILWARA

Official address of Enterprise			
Flat/Door/Block No.	PLOT NO 18-19	Name of Premises/ Building	FOJMAL LUHAR, MALOLA ROAD
Village/Town	BHILWARA	Block	BHILWARA
Road/Street/Lane	BHILWARA	City	BHILWARA
State	RAJASTHAN	District	BHILWARA, Pin : 311802
Mobile	9664358875	Email:	loharroshan92@gmail.com
Latitude	0	Longitude:	0

National Industry Classification Code(S)				
S.No.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	22 - Manufacture of rubber and plastics products	2211 - Manufacture of rubber tyres and tubes, retreading and rebuilding of rubber tyres	22113 - Retreading of tyres, replacing or rebuilding of tread on used pneumatic tyres	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	No
Are you interested to get registered on TReDS Portals(one or more)	No
Are you interested to get registered on National Career Service(NCS) Portal	No

https://udyamregistration.gov.in/Udyam_User/Udyam_PrintApplication.aspx

12/26, 10:28 AM

Print : Udyam Registration Certificate

Are you interested to get registered on NSIC B2B Portal	Yes
Are you interested in availing Free .IN Domain and a business email ID	N/A
Are you interested in getting registered on Skill India Digital Portal	No
District Industries Centre	BHILWARA (RAJASTHAN)
MSME-DFO	JAIPUR (RAJASTHAN)
Date of Udyam Registration	17/11/2025
Date of Printing	07/03/2026
IEC Details	
IEC Number	
IEC Status	Inactive
IEC Registration Date	
IEC Modification Date	



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 08AHGPI5592F1Z3

1.	Legal Name	PRAKASH CHAND LOHAR		
2.	Trade Name, if any	JAY BAJRANG TYRES RE TRADING		
3.	Constitution of Business	Proprietorship		
4.	Address of Principal Place of Business	FHOJ MAL LOHAR, KOTA ROAD, NEW IRAS CHOURAHIA, Bhilwara, Rajasthan, 311001		
5.	Date of Liability	Not Applicable		
6.	Period of Validity	From	29/07/2020	To
7.	Type of Registration	Regular		
8.	Particulars of Approving Authority	Rajasthan		



Signature

Name	MOHD NASIR ALI
Designation	Deputy Commissioner
Jurisdictional Office	Circle-A, Bhilwara - Ward-2
9. Date of issue of Certificate	29/07/2020

Note: The registration certificate is required to be prominently displayed at all places of business in the State

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 29/07/2020 by the jurisdictional authority.



सत्यमेव जयते

GSTIN

08AHGPL5592F1Z3

Legal Name

PRAKASH CHAND LOHAR

Trade Name, if any

JAY BAJRANG TYRES RETRADING

Details of Additional Places of Business

Total Number of Additional Places of Business in the State

0



सत्यमेव जयते

GSTIN

08A1HGPL5592F1Z3

Legal Name

PRAKASH CHAND LOHAR

Trade Name, if any

JAY BAJRANG TYRES RETRADING

Details of Proprietor

1



Name

PRAKASH CHAND LOHAR

Designation/Status

PROPRIETOR

Resident of State

Rajasthan



जमाबन्दी (खेवट/खतीनी) (प्रतिलिपि)

Annexure- R-15

प्रपत्र पी-26 (सी)
(देखिये नियम 169 एच)
पृष्ठ संख्या :- 1 of 1

ग्राम का नाम :- ईरांस नई

अंतिम चौसला आधार संवत् :- 2076 - 2079

पटवार हल्का :- सुवाणा

भूमि धारक का नाम :- राज. सरकार

अंतिम चौसला आधार संवत् :- 2076-2079

भू.अभि.नि.क्षेत्र :- सुवाणा

क्षेत्रफल की इकाई :- हैक्टेयर

जमाबंदी 2077 (वर्ष 2021) से स्थायी

तहसील :- भीलवाड़ा

खाता संख्या नया :- 315

जिला :- भीलवाड़ा

खाता संख्या पुराना :- 313

काश्तकार का नाम :-

1. अशोककुमार पुत्र कन्हैयालाल हिस्सा- 125/8678 जाति- सिसोदिया सा. आर.के.कालनीभीलवाड़ा खातेदार
2. उर्मिलादेवी पत्नि राजेन्द्र हिस्सा- 625/34712 जाति- पाराशर सा. RCVyas कोलोनी भीलवाड़ा खातेदार
3. कंचनदेवी पत्नि रामेश्वरलाल हिस्सा- 875/17356 जाति- खटीक सा. कोदुकोटा खातेदार
4. गलकू पत्नि शम्भूनाथ हिस्सा- 4159/69424 जाति- योगी सा. अजमेर खातेदार
5. जगदीशचन्द्र पुत्र लालुराम हिस्सा- 265/17356 जाति- पारीक सा. देह खातेदार
6. डाऊनाथ पुत्र घीसानाथ हिस्सा- 325/8678 जाति- नाथ नि. कांवलास कालीछाट त.आसीन्द खातेदार
7. मनोजकुमार पुत्र मांगीलाल हिस्सा- 575/8678 जाति- शर्मा सा. भीलवाड़ा खातेदार
8. मीठूनाथ पुत्र गणेशनाथ हिस्सा- 2175/138848 जाति- नाथ सा. चिताम्बा खातेदार
9. सुमित्रादेवी पत्नि रामेश्वरलाल हिस्सा- 245/17356 जाति- बगावत नि.सुठेपा हाल भीलवाड़ा खातेदार
10. सोहन लाल प्रेमप्रसाद जाति जेन (H.U.F.) कर्ता प्रेम कुमार जाति जैन पिता लादूराम जेन नि. भीलवाड़ा हिस्सा- 98375/138848 सा.भीलवाड़ा खातेदार,

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	कृषक द्वारा सिंचाई संदत्त लगान के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
3123/2	0.6449 बंजड़	0.6449		
कुल खसरे -1	0.6449			

आवेदक की सूचना :-

आवेदक का नाम -

पता -

प्रतिलिपि सं. - 187565

आई.पी. - 10.70.244.252

दिनांक व समय -06/May/2026 04:09:00 PM

नक़ल जारी करने का स्थान - भीलवाड़ा

यू.एस.एन - 62094608131503

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=62094608131503>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - LALA RAM YADAV

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 04/Mar/2021 01:24:00 PM



NIC



जमाबन्दी (खेवट/खेवटी) (प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 169 एच)
पृष्ठ संख्या :- 1 of 1

Annexure- R-16

ग्राम का नाम :- मालोला

अंतिम चौसला आधार संवत :- 2071 - 2074

पटवार हल्का :- मालोला

भूमि धारक का नाम :- राज. सरकार

अंतिम चौसला आधार संवत :- 2071-2074

भू.अभि.नि.क्षेत्र :- सांगानेर

क्षेत्रफल की इकाई :- हैक्टेयर

जमाबंदी 2077 (वर्ष 2021) से स्थायी

तहसील :- भीलवाड़ा

खाता संख्या नया :- 718

जिला :- भीलवाड़ा

खाता संख्या पुराना :- 177

काश्तकार का नाम :-

1. दीपादेवी पत्नि कन्हैयालाल हिस्सा- 1383/2845 जाति- लुधाणी सा.मेहताब की टाल के पास सिन्धुनगर खातेदार
2. मीरादेवी पत्नि स्व.खेमराज हिस्सा- 1383/2845 जाति- लखानी सा. नि.शास्त्री नगर भीलवाड़ा खातेदार
3. विष्णु कंवर पत्नि गोविन्द सिंह राजपूत हिस्सा- 79/2845 जाति- राजपूत सा. भीलवाड़ा खातेदार,

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	कृषक द्वारा सिंचाई संदत्त लगान के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
492/3	0.5690 बंजड़	0.5690 1.01	स्वीकृत नामांतरकरण : 2595 14/01/2026बेचान	
कुल खसरे -1	0.5690	1.0100		

आवेदक की सूचना :-

आवेदक का नाम - जहा

पता - उश्श

प्रतिलिपि सं. - 187569

आई.पी. - 110.226.164.168

दिनांक व समय -06/May/2026 05:04:00 PM

नक़ल जारी करने का स्थान - भीलवाड़ा

यू.एस.एन - 62094616171825952

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=62094616171825952>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - NEERAJ RAWAT

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 14/Jan/2026 03:24:00 PM



NIC

SITE PHOTOGRAPHS OF VISIT OF JOINT COMMITTEE



Figure 1 Site Visit of M/s Jai Bajrang Tyre Retreading, Iras Chauraha , Bhilwara



Figure 2 Joint Committee Members



Figure 3 Electricity Connection at Jai Bajrang Tyre , Iras Road. Bhilwara



Figure 4 Committee Visiting Electric Chamber at M/s Jai Bajrang Tyre Retreading



Figure 5 Committee Visiting Electric Chamber at M/s Jai Bajrang Tyre Retreading



Figure 6 Retreading Activity at M/s Jai Bajrang Tyre, Iras Chauraha , Bhilwara



Figure 7 Electric Chamber for Tyre Retreading



Figure 8 Committee Verifying the Records at M/s Jai Bajrang Tyre Retreading, Iras Chauraha, Bhilwara



Figure 9 Joint Committee Visit of M/s Balaji Tyre Retreading at NH-79, Paalnaji, Near Devnarayan Mandir, Bhilwara



Figure 10 Committee Visit at M/s Jai Balaji Tyre Retreading Centre, NH 79, Paalnaji , Bhilwara



Figure 11 Rubber Churi Observed at M/s Balaji Tyre Retreading Activity, NH 79, Paalnaji Bhilwara



Figure 12 Dismantled Boiler at NH-79, Paalnaji Unit